

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTH ZONE
BENCH**

AT CHENNAI

Original Application No 17 of 2022

Between

Permandlla Kiran Kumar

.....Petitioner

-Vs-

The state of Telangana, and Others

.....Respondent's

**COUNTER AFFIDAVIT FILED BY THE PETITIONER AGAINST
RESPONDENT NO's 13 TO 15**

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Place: Hyderabad
Dated: 29-06-2026


Party-In-Person
P.Kiran Kumar

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BENCH**

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Original Application No 17 of 2022

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**COUNTER AFFIDAVIT FILED BY THE PETITIONER AGAINST
RESPONDENT NO's 13 TO 15**

Most respectfully showeth Submitted to Hon'ble Tribunal.

1. I, Permandlla Kiran Kumar, the Petitioner herein, do hereby respectfully submit this Further Evidence for the kind consideration of this Hon'ble Tribunal

- a. W.P. No.21412 of 2022 was filed before the Hon'ble High Court of Telangana on 25.04.2022 by Sri Y. Maheedhar Reddy, represented by his GPA Holder M/s Space Vision Edifice, concerning land admeasuring 5445 Sq Yards (Ac.1.05 Guntas) in Sy No.15 of Gajularamaram Village under the layout "Venus Enclave," forming part of Venus Group. The present proceedings O.A.17 of 2022 before this Hon'ble Tribunal were instituted earlier on 17.12.2021 and first listed on 11.02.2022. The subsequent institution of the writ proceedings during the pendency of the present matter amounts to parallel litigation, suppression of material facts. It is further submitted that Respondent No.13 has taken mutually inconsistent and contradictory stands before different forums by claiming Ac.1.05 Guntas (5445 Sq. Yards) in the writ proceedings while contending before this Hon'ble Tribunal that only Ac.0.35 Guntas is under occupation involving the



Forest Department Such shifting stands clearly demonstrate misrepresentation lack of bona fides and deliberate attempts to mislead judicial forums playing fraud on the judiciary for wrongful gain.

(Annexure Page No 8 to 30)

b. I further submit that the Respondent No.13 has encroached into forest land in Sy. No.19 under the guise of patta land in Sy. No.15 to an extent of approximately Ac.2.20 Guntas. It is respectfully submitted that Respondent No.3 and Respondent No.17 conducted an improper and incomplete survey by preparing and submitting a map before this Hon'ble Tribunal "covering only 678 meters of the notified forest boundary, while omitting approximately 148 meters between the Tri-Junction Point and the Bi-Junction Point out of the total notified boundary length of 824 meters". As such there is a proper joint survey has been conducted for the entire notified boundary length of 824 meters, then the actual extent of encroachment committed by Respondent No.13 to 15 into forest land would have clearly come to light. The deliberate omission of the remaining boundary portion has materially affected the identification and extent of forest land under possession and has concealed the true extent of encroachment, thereby causing serious prejudice to environmental protection, irreparable loss to the public and the adjudication of the present proceedings.

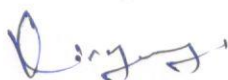
(Annexure Page No 31 to 32)

2. I further submit that as per the Registered Sale Deed bearing Document No 4212/2017, dt 17th May 2017, registered at SRO Quthbullapur, it is clearly recorded mentioned in Pg No. 9 of the said document that the layout plan includes the Plots 297,298,299,339,340,371,372,394,395,401,402 and 403, which are clearly comes under the Survey No.19, which is classified as Reserve Forest land, Further, it is submitted that another Registered Sale Deed bearing Document No.12274/2019, dated 21st May 2019, also registered at SRO Quthbullapur, contains in Page No. 9 a reference to Plot No. 467 claiming to be comes under Sy No. 15 but in fact



it is also comes under Sy.No.19.A bare perusal and comparative examination of both the aforementioned documents, along with their respective layout plans, reveals that there is a clear inconsistency and overlapping of boundaries, suggestive of an attempt to misrepresent tamper with the demarcation of forest land, by projecting parts of the Reserve Forest (Survey No.19) as patta land falling within Survey No.15. Such manipulation of land records and boundaries amounts to a blatant encroachment upon Reserve Forest land, which is a violation of the Forest (Conservation) Act, 1980 and also fraudulent action with dishonest intention and cheating by the land grabbers.

3. I respectfully submit that the Greater Hyderabad Municipal Corporation (GHMC) (Respondent No. 9) has issued notices pertaining to unauthorized constructions within forest land situated in Sy No. 19 of Gajularamaram Village, which falls under the limits of the Reserve Forest. These constructions have been wrongfully claimed to be located in Survey No. 15, in a patta land, whereas in reality and on ground these unauthorized constructions are covered under Sy.No. 19 only and same is well known to the land grabbers as well to the concerned revenue and GHMC authorities, moreover by knowing the said fact itself the land grabbers made the unauthorized constructions as mentioned supra.
4. I further submit that this quantities to a clear case of boundary tamper, by creating the bogus plans, misrepresentation and mismatching of the land records, and basing on the said acts, making unauthorized occupation of forest land, which is in direct violation of the Forest (Conservation) Act 1980. I further submit that The District Forest Officer (DFO), Medchal, vide official communication RC.No.32/2022/D, dated 05.05.2025, submitted a detailed report to the District Collector, Medchal-Malkajgiri District, identifying and confirming several illegal constructions and encroachments within the Reserve Forest boundary, by the Venus Enclave, Gajularamaram. and in the said letter, the DFO clearly requested the District Collector to instruct the Commissioner GHMC, and the Deputy



Commissioner, Circle-26 (Gajularamaram) GHMC, to initiate immediate eviction proceedings against all illegal encroachments, and to submit an Action Taken Report (ATR) to this Hon'ble Tribunal before the next scheduled hearing on 16.06.2025, It is further submitted that the Deputy Commissioner, Circle-26, GHMC, had already issued notices to 21 encroachers on 30.06.2022. Despite the issuance of these notices over three years ago, no effective tangible eviction action has been taken by the GHMC authorities to remove the encroachments and the best reasons known by the authorities as a result, the land grabbers are continuing their active encroachments and unauthorized constructions within the protected Reserve Forest area thereby causing irreparable harm to the environment, and resulting in a blatant disregard of the Forest Act, NGT directives, and the directions issued by the Forest Department, This inaction by the Respondents, especially the GHMC and District Collector Medchal Malkajgiri District Telangana not only undermines forest conservation efforts, but also sets a dangerous precedent for further illegal occupation of forest land.

5. I further submit that the GHMC, Circle-26, in coordination with the Forest Department, Medchal Division, issued a series of notices dated 30/06/2022 under Reference No: UC/TPS/C26/GHMC/2022, Notice Numbers 01 to 22, relating to the said unauthorized and illegal constructions, and the said encroachments are part of a plotted layout under the name "**VENUS ENCLAVE**" (comes under Forest Land) , and the notices clearly indicate the plot numbers involved in the encroachment. A summary of the notices issued along with the corresponding plot numbers is provided below for reference:

S.No	Notice Copy Details	Plot No's
1	Notice No 05/UC/TPS/C26/GHMC/2022 dt 30-06-2022	439
2	Notice No 06/UC/TPS/C26/GHMC/2022 dt 30-06-2022	438
3	Notice No 07/UC/TPS/C26/GHMC/2022 dt 30-06-2022	437
4	Notice No 08/UC/TPS/C26/GHMC/2022 dt 30-06-2022	436
5	Notice No 09/UC/TPS/C26/GHMC/2022 dt 30-06-2022	454 & 455
6	Notice No 10/UC/TPS/C26/GHMC/2022 dt 30-06-2022	456
7	Notice No 11/UC/TPS/C26/GHMC/2022 dt 30-06-2022	434/P
8	Notice No 12/UC/TPS/C26/GHMC/2022 dt 30-06-2022	472 & 473



9	Notice No 13/UC/TPS/C26/GHMC/2022 dt 30-06-2022	479
10	Notice No 14/UC/TPS/C26/GHMC/2022 dt 30-06-2022	372
11	Notice No 15/UC/TPS/C26/GHMC/2022 dt 30-06-2022	370
12	Notice No 16/UC/TPS/C26/GHMC/2022 dt 30-06-2022	370
13	Notice No 17/UC/TPS/C26/GHMC/2022 dt 30-06-2022	341
14	Notice No 18/UC/TPS/C26/GHMC/2022 dt 30-06-2022	341
15	Notice No 19/UC/TPS/C26/GHMC/2022 dt 30-06-2022	301
16	Notice No 20/UC/TPS/C26/GHMC/2022 dt 30-06-2022	481
17	Notice No 21/UC/TPS/C26/GHMC/2022 dt 30-06-2022	1105
18	Notice No 22/UC/TPS/C26/GHMC/2022 dt 30-06-2022	1106
19	Notice No 01/UC/TPS/C26/GHMC/2022 dt 30-06-2022	Owner
20	Notice No 02/UC/TPS/C26/GHMC/2022 dt 30-06-2022	Anji Goud
21	Notice No 03/UC/TPS/C26/GHMC/2022 dt 30-06-2022	K. Prasad
22	Notice No 04/UC/TPS/C26/GHMC/2022 dt 30-06-2022	K. Lingam

It is respectfully submitted that several plot numbers in the area known as Venus Enclave, Gajularamaram, though projected and presented as falling under Survey No.15, are in fact located within or encroaching upon Survey No.19, in collusion with the local authorities, which is a duly notified Reserve Forest under the control of the Forest Department, not only the above mentioned plots which are mentioned the table apart from other number of plots are comes under the notified Reserve Forest only but the respondent No. 13 to 15 fraudulently with dis honest intention to deceive and cheat the common public and also the government authorities prepared the brochures, and pamphlets and induced the people to purchase the plots claiming under the Sy No 15, but in fact the same comes and covered under Sy No 19 as stated above. **(Annexure Page 33 to 92)**

6. I respectfully submit that on 09-09-2020, Smt. Sridevi Saraswathi, Forest Range Officer, Dulapally Range, addressed a letter to the District Forest Officer, Medchal-Malkajgiri District, enclosing a Report of Survey conducted by the Assistant Director of Survey, Land Records (ADSLR) regarding Survey No. 445, Gajularamaram Villag. The report confirms that a joint survey was conducted on 06-08-2020 in the Gajularamaram forest block pertaining to Survey No.445. As per the report, the survey team led by the ADSLR demarcated the boundaries on the ground using GPS technology, and the following coordinates were recorded:

- Latitude: 17.53350, Longitude: 78.41789
- Latitude: 17.533218, Longitude: 78.41372
- Latitude: 17.532050, Longitude: 78.419704
- Latitude: 17.53254, Longitude: 78.41727
- Latitude: 17.533177, Longitude: 78.417372

Upon calculating the area enclosed by these GPS coordinates, the total area was found to be 8 acres and 12 guntas. However, as per the pahani records, the extent of patta land in Sy. No.445 is only 7 acres and 01 guntas, this clearly indicates that there is an encroachment of 1 acre and 08 guntas of forest land beyond the patta land area, which falls within the forest boundary of Survey No.19. Therefore, it is evident that 1 acre and 8 guntas of forest land have been encroached upon under the guise of patta land in Survey No. 445. **(Annexure Page 93)**

Date: 29-06-2026

Place: Hyderabad



Party-in Person

P.Kiran Kumar

VERIFICATION

I, P. Kiran Kumar, the above-named deponent, do hereby verify that the contents of this Counter Affidavit are true and correct to the best of my knowledge and belief and that nothing material has been concealed therefrom.

Verified at Hyderabad on this 29th day of June, 2026.



Party-in Person

P.Kiran Kumar

**BEFORE HONOURABLE
NATIONAL GREEN
TRIBUNAL SOUTH ZONE**

AT: CHENNAI

O.A No. 17 OF 2022

Between

P. Kiran Kumar

...Petitioner

And

The State of Telangana and
Others

... Respondents

**COUNTER AFFIDAVIT
FILED BY THE
PETITIONER AGAINST
RESPONDENT NO's 13 to
15**

Filed by: Petitioner (Party-in-
Person)

Filed on: 29-06-2026

Petitioner Address:

P.Kiran Kumar.

H-No 2-28 Gajularamaram

Village, Quthbullapur Mandal,

Medchal Malkajgiri Dist,

Hyderabad, Telangana.

Cell no: 9666413666

Email:permandllakiru369@gmail.com

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

Annexure 1
(pg 8 to 30)

W.P. No. 21412 of 2022

Between:

Y Maheedhar Reddy S/o. Venkata Reddy,
Aged 60 years, R/o. H. No. 207A, MLA Colony,
Banjara Hills, Hyderabad, Rep. by his Regd. GPA Holder
SPACE VISION EDIFICE Regd Partnership Firm,
Flat No 703 Tirumalashah Apartments Yellareddyguda,
X Roads Ameerpet Hyderabad Through its Partner,
Mr K Raja Reddy S/o Shivaram Reddy,
Aged 43 years Occ Business, R/o Plot No 534,
Vivekananda Nagar Colony, Kukatpally, Ranga Reddy District
... Petitioner

And

1. The State of Telangana
Rep. by its Principal Secretary,
Department of Forest, Secretariat,
Saifabad, Hyderabad.
2. The Principal Chief Conservator of Forests,
State of Telangana Aranya Bhavan, Hyderabad.
3. The District Forest Officer,
MedchalMalkajgiri District.
4. The Forest Range Officer,
Hyderabad North Hyderabad.
5. The Assistant Director,
Survey and Land Records,
Medchal - Malkajgiri District.

Attestor
FOREST RANGE OFFICER
KEESARA.

Deponent
FOREST RANGE OFFICER
DULLAPALLY, MEDCHAL DIST.
FOREST RANGE OFFICER
DULLAPALLY

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- 6 The District Collector,
Medchal - Malkajgiri District.
- 7 The Tahsildar,
Quthbullapur Mandal,
Medchal - Malkajgiri District.

... Respondents

COUNTER AFFIDAVIT FILED BY THE RESPONDENT 1 TO 4

I, M. Laxman S/o. M. Teekya, aged about 44 years, working as Forest Range Officer, Dulapally Range, do hereby solemnly affirm and sincerely state on as under:

1. It is respectfully submitted that I am the Respondent No. 4 herein and as such well acquainted with the facts of the case. I am also authorized to depose on behalf of the other Respondents 1 to 3, I have read the Petitioner's affidavit filed in support of the Writ Petition and I submit that it does not disclose any valid or substantial grounds for issue any relief as prayed for. The Petitioner is put to strict proof of the allegations that are denied, except to the extent specifically admitted hereunder.
2. It is respectfully submitted that the above Writ Petition has been filed seeking to issue a Writ Order or Direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents 2 to 4

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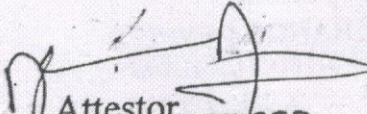
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FOREST RANGE OFFICER
DULLAPALLY, MEDCHAL DIST.

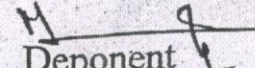
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and their subordinates in trying to interfere with peaceful possession and enjoyment of the Petitioner over the land in an extent of 5445 sq yards in Sy No 15 of Gajularamaram Village Quthbullapur Mandal, Medchal - Malkajgiri District Erstwhile Ranga Reddy District without following due procedure contemplated under law as illegal arbitrary unjust unconstitutional violative of principles of natural justice and also in violation of Articles 14, 21 and 300-A of the Constitution of India and consequently direct the respondents not to interfere with possession and enjoyment of the petitioners over the subject land without following the procedure contemplated under law.

3. It is respectfully submitted that the brief facts of the case are that Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act 1355 Fasli including the entire area of Sy. 19 admeasuring of Ac. 471.14 Guntas of Gajularamaram Village. As such the entire area of Sy. No. 19 of Gajularamram Village which has been declared as Reserve Forest is under the control of the Forest Department since more than six decades having been fixed with boundary pillars along the entire boundary of the Forest Block. Further a pakka basement with stone masonry has also been erected along the boundary of Reserve Forest Sy. No. 19 and the Patta land of Sy. 15 of Gajularamaram Village which is exist on the field. This clearly indicates that there was no land dispute between the pattedar of Sy. No. 15 and Forest Department since


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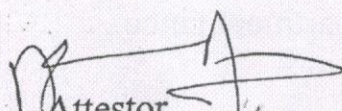

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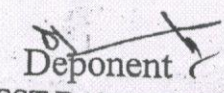

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then. Further suitable proposals for notifying the Gajularamaram U/s. 4 of Forest Act have also been submitted. It is submitted that further as the Government have issued orders to all the Revenue authorities in the State through G.O.Ms. No. 1097 Agriculture Dept., Dated: 31-05-1961 to hand over all baroon areas to Forest Department for reservation and protection, it was proposed to include the areas of certain Survey Nos., of adjoining to Sy. No. 19 for which after having made lot of correspondence, as per the orders of the District Collector a joint survey and inspection by the Divisional Forest Officer, Hyderabad and the Revenue Divisional Officer, Hyderabad East was held on 15-02-1963 to examine the feasibility of proposals in which it was finally resolved that Gajularamaram forest Block comprising of Sy. No. 19 Ac. 471.14 Guntas other survey No. 12, 13, 15 to 21 & 44 nearly Ac. 40.00 Guntas, with an area of above 500 Acres (exactly 512 Acres) and from the perusal of the settlement map with Patwari and surveyed sketch prepared, it is noticed that lot of area has already been left as gairan for the said village and there is no objection to notify the Sy. No. 19 as "Forest Land" except some of area to the extent of about 38 to 40 acres area of Sy. Nos., 12, 13, 15 to 20, 21 and 44 duly demarcated the boundaries of those patta fields in the south and it has been decided to exclude the said hits of area. Accordingly, after demarcating those areas by the Revenue and Survey & Land Records authorities the said area of all those patta lands has been arrived to be Ac. 40.26 Guntas. Thus, after


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Deponent
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DULLAPALLY, MEDCHAL DISTRICT
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DULLAPALLY

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deducting the said area of Ac. 40.26 Guntas from the total area of Ac. 512.00 Guntas, the remaining area of Ac. 471.14 Guntas is of Gajularamram Forest Block which is tallied with the southern part of the Forest Block which is in the possession and control of Forest Department since then where developmental and regenerating works are being taken up by the department to improve the green coverage of 33.13 % prescribed for ecological balance maintenance purpose under proper protection. Now the Petitioner herein being the Partner of GPA holder of part of lands in the Sy. Nos. 14 & 15 of Gajularamaram Village is trying to enter into the Reserve Forest area by encroaching with and ulterior motive to grab the forest land by constructing pakka houses as a part of his real estate business. The department has prevented their illegal activities of illegally entering inside the forest area by crossing the boundary basement already erected with stone masonry. But all these facts, the Petitioner has filed this Writ Petition before this Hon'ble High Court with false depositions and trying to misguide the Hon'ble Court. In this connection it is further submitted that the said land in question is under the possession of TS Forest Department from the year prior to year 1955. It is also submitted that no non-forestry work can be taken up in the forests without prior permission from the Central Government under Section 2 of the Forest (Conservation) Act- 1980. Further, Section 3-A of the said Act deals

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with penalty for contravention of the Act and section 3-B deals with offences committed by the authorities and Government Department, as reproduced below:

Section 2 of the Forest (Conservation) Act, 1980 restricts the de-reservation of forests or use of forest land for non-forest purpose i.e.,

" Notwithstanding anything contained in any other law for the time being in force in a State, No State Government or other authority shall make, Except with the prior approval of the Central government, any order directing –

- i. That any Reserved forest or any portion thereof, shall cease to be Reserved.*
- ii. That any forest land or any portion thereof may be used for any non-forest purpose;*
- iii. That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government.*

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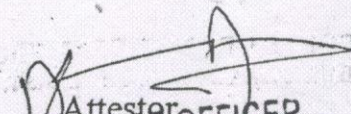
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iv. *That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-afforestation."*

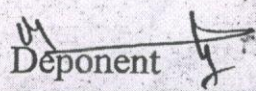
4. It is therefore submitted that it is obvious from the above that the land in question is a Reserved Forest Land and any act of individuals to enter into the area and resorting of taking up any non-forestry activities is violative of above provision is liable for suitable penal action under the provisions of law. Now the Para wise remarks for filing Counter Affidavit is submitted as hereunder in respect of each Para.

5. In reply to para No. 1 of the affidavit it is respectfully submitted that the said para is procedural and formal hence no specific reply is required.

6. In reply to para No. 2 of the affidavit it is respectfully submitted that it is self-explanation subject to proof and verifications. Whereas the Petitioner is illegally claiming the land admeasuring Ac. 06-18 guntas and Ac. 09-16 guntas situated in Part of Sy. Nos. 14/Part & 15/Part, total admeasuring only Ac. 15-34 Guntas the total area as 18-34 Guntas of Gajularamaram Village, Qutubullapur Mandal, Medchal - Malkajigiri District in the notified Forest Land which itself proves his illegal activity and bad intention of grabbing the notified forest land.


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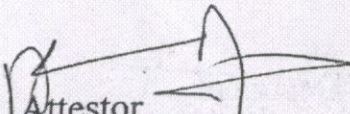

Deponent
FOREST RANGE OFFICER
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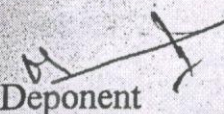
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7. In reply to the Para No. 3, it is respectfully submitted that the Petitioner might have purchased the said scheduled area of the land as detailed by him and got mutated his name in all the official records. Under the guise of registered sale deed Petitioner is attempting to encroach the forest land. of 5445 Sq. Yards is a part of Sy. No. 15 of Gajularamaram Village is totally outside the boundary of Gajularamram Forest Block consisting in Sy. No. 19 of Gajularamaram village. This department has nothing to do with the said scheduled private land which must be outside the Reserve Forest Block and he cannot interference into the forest land claiming that land is inside the Reserve Forest as the Reserve Forest boundary was demarcated and fixed the pillars long back as much as seven year back where a fresh boundary basement is also erected with stone masonry.

8. In reply to the Para No. 4, it is respectfully submitted that it is fact that there are certain land disputes with regards to lands situated in respect of adjoining Sy. Nos., private patta lands of Gajularamaram Forest Block notified including the entire land of Sy. No. 19. As such the department has requested the Respondent-5 herein to have a joint survey with forest officials and the claimants of other Sy. Numbers of the entire lands in dispute including the petitioners claim at an early date to resolve final conclusion to the issue.


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FOREST RANGE OFFICER

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9. In reply to the Para No. 5, it is respectfully submitted that as contended by the Petitioner, it is fact that a joint survey by the officials of Forest Department and Survey & Land Records Department headed by Assistant Director, Survey & Land Records, Medchal-Malkajigiri District in respect of the land situated in Sy. No. 445 on 06-08-2020 in pursuant to the interim orders Dated: 10-03-2020 of the Hon'ble High Court for the State of Telangana at Hyderabad passed in W.P. No. 4741 of 2020 (filed by one Sri P.V. Narasimha Reddy and another) with GPS instrument. The GPS Geo-Coordinates are (1) 17.53350, 78.41789, (2) 17.5332, 78.41372, (3) 17.532050, 78.419704, (4) 17.53254, 78.41727 and (5) 17.533177, 78.417372. On calculating the area belongs to Sy. No. 445 of Gajularamaram Village by fixing these GPS readings it has come to Ac.08-12 guntas as against the actual area of Ac. 07-01 guntas which is the total area exist in Sy. No. 445 of Gajularamram belongs to (22) Pattedars as per Pahani approved by the Tahsildar, Quthubullapur Mandal of Medchal Malkajigiri District. Thus, the Petitioner in W.P. No. 4741 of 2020 is in wrongfully possessing the additional land of Ac. 01-08 guntas beyond the total extent of land of Sy. No. 445 of gajularamram village which is grabbed from the land belongs to R.F. Block, Gajulararam. Despite involving him-self in the trespass and act of grabbing the Government land to the extent of Ac. 01-08 guntas from R.F. Block, Gajularamram, the Petitioner in W.P. No. 4741 of 2020 has approached this Hon'ble Court and obtained interim orders from the

Attestor
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DULLAPALLY, MEDCHAL DIST.

court by hiding the facts and misleading the court. Now the Petitioner herein has also played the same illegal practice and misrepresenting the Court by filing this W.P. with an intention to grab the Forest land from R.F. Block, Gajularamaram.

10. In reply to the Para No. 6, it is respectfully submitted that as requested the Respondent No. 3 herein the survey team of Survey & Land Record deputed by the Respondent-5 have participated in the joint survey of the land in question herein and the concerned area field staff of Forest Department have conducted joint survey of the land belongs to the Petitioner but could not be completed due to lack of proper settlement documents with the Survey & Land Records officials participated in the joint survey for which they have insisted to accept the imaginary Geo-coordinates they have created which has not been accepted by the staff of Respondent No.3 as acceptance of such presumptive imaginary survey will lead to further disputes. However, the Respondent No. 5 has been requested to fix up any early convenient date to hold the joint survey as required to resolve the problem permanently. The action from the Respondent No. 5 is pending. However, the matter will be pursued with the Respondent No. 5 and the task will be completed shortly.

11. In reply to the Para No. 7, it is respectfully submitted that the contention of the Petitioner to the effect that the Forest Departmental

Attestor
FOREST RANGE OFFICER
KEESARA.

FOREST RANGE OFFICER
DULLAPALLY

Deponent
FOREST RANGE OFFICER
DULLAPALLY-MEDCHAL DIST.

Page 11

officials have tried to interfere into their property and to stop the construction activity is absolutely wrong and we never entered into the premises of the Petitioner. In fact, the Petitioner's representatives have wrongfully entered inside the area of Reserve Forest Block, Gajularamaram by crossing the existing pakka constructed boundary basement and resorted to start the construction of compound wall inside the Reserve Forest illegally. Soon the local custodian staff of Forest Department have identified this illegal activity of the Petitioner, they have alerted them-selves and prevented the same. Thus, instead of bringing these facts in the affidavit filed by them in this W.P., the Petitioner has misrepresented this Hon'ble Court by deposing false contents and they are liable to be punished for perjury.

12. In reply to the Para No. 8, it is respectfully submitted that in view of the facts events took place described in reply to Para-7 above, neither the Respondent No. 2, 3 and 4 nor their representatives / staff have entered into the Petitioner land, the act only they did is prevented the illegal act of the Petitioner in illegally trespassing, occupying the Forest land and resorting their construction activities illegally in the Reserve Forest area. Thus, there is no truth in the contents deposed by the Petitioner. It is further respectfully submitted that the illegal activity of the Petitioner with regards to his intention of grabbing the notified forest land need to be curtailed in the interest of protecting the national wealth,

Attestor
FOREST RANGE OFFICER
KEESARA.

FOREST RANGE OFFICER
DULLAPALLY

Deponent
FOREST RANGE OFFICER
DULLAPALLY, MEDCHAL DIST.

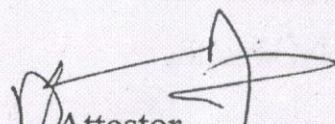
natural resource, to maintain ecological balance of nature, fauna and flora and also to save the global warming.

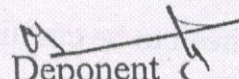
13. It is respectfully submitted that since the boundary between the R.F. Block, Gajularamaram and the land situated in Sy. No. 15 is already demarcated long back by erecting boundary pillars and also having a pakka stone masonry basement wall; Forest officials never interfered into the peaceful enjoyment of the Petitioner in his own land outside the R.F. Block boundary. As duty bound officers are only protecting the forest land from encroachments.

14. In view of all the facts and circumstances submitted above, the Petitioner does not deserve any indulgence and no relief can be granted as he has deliberately violated the rules and approached the Hon'ble Court with unclean hands and malafide intentions and illegally attempting to encroach the forest land.

15. In view of the above facts and circumstances, the Writ Petition is devoid of merits and liable to be dismissed.

16. It is respectfully submitted that the Petitioner has not made out prima facie case warranting interference of this Hon'ble Court under Article 226 of the constitution of India.


Attestor
FOREST RANGE OFFICER
KEESARA.


Deponent
FOREST RANGE OFFICER
DULLAPALLY, MEDCHAL DIST.

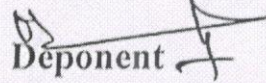

FOREST RANGE OFFICER
DULLAPALLY

FOREST RANGE OFFICER
KEESARA

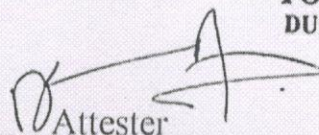
Page 13

Therefore, it is respectfully prayed for dismissal of the Writ Petition as there are no merit with exemplary cost to save forest for ecological balance, in the interest of justice and may pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of case.

Solemnly and sincerely affirmed
this is the day of June, 2022


Deponent

**FOREST RANGE OFFICER
DULLAPALLY, MEDCHAL DIST.**

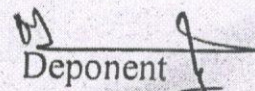

Attester
**FOREST RANGE OFFICER
KEESARA.**

VERIFICATION

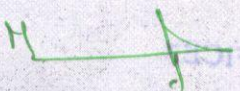
I, M. Laxman S/o. M. Teekya, aged about 44 years, working as Forest Range Officer, Dulapally Range, do hereby verify and stated that the contents stated in the above paras are true and correct to the best of my knowledge belief and information.

Verified on this the day of June, 2022.

Government Pleader for Forest


Deponent

**FOREST RANGE OFFICER
DULLAPALLY, MEDCHAL DIST.**


**FOREST RANGE OFFICER
DULLAPALLY**

RANGA REDDY :: DISTRICT

HIGH COURT :: HYDERABAD

W.P. No. 21412 of 2022

COUNTER AFFIDAVIT FILED BY
THE RESPONDENT 1 To 4

Filed by:



G.P. FOR FOREST

FOREST RANGE OFFICE
DULLAPALLY

FOREST RANGE OFFICE
DULLAPALLY

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

From
M.Laxman,
Forest Range Officer
Dulapally.

To
The District Forest Officer
Medchal.

Rc.No.05/DP/2023-24, date:04-05-2023.

Sir,

Sub:- Original Application No. 17/2022/EZ field before NGT, South zone Bench, Chennai by Permandla Kiran Kumar – Boundary demarcation of the Gajularamaram Forest block by Asst Director, Survey & Land Record, Medchal and his team on 28.04.2022 and report submitted to Dist. Collector, Medchal Malkajigiri – Submission of objections raised by the Forest department –Further report regarding the joint survey done and its outcome report submitted - Reg.

- Ref:-
1. NGT-OA.No.17/2022/EZ/CA Unit/Plg/HMDA/22 Dt. Nil-3.22.
 2. DFO Medchal Rc.No.144/2020/D dt. 11.06.2020
 3. DFO Medchal Rc.No.144/2020/D dt. 09.09.2021
 4. DFO Medchal Rc.No.144/2020/D dt. 04.10.2021
 5. DFO Medchal Rc.No.144/2020/D dt. 06.01.2022.
 6. DFO Medchal Rc.No.7589/1998/S6dt 11.06.2021
 7. CF Hyderabad Rc.No.279/2013.
 8. CF Hyderabad Rc.No.852/2012/S6 dated 26/07/2012.
 9. DFO Medchal Rc.No.32/2022/D, Dt 29.03.2022
 10. FRO Dulapally Rc.No.14, Dt:28.06.2022.
 11. DFO Medchal Rc.No.32/2022/D, Dt.30.06.2022.
 12. NGT-OA.No.17/2022/EZ/CAUnit/Plg/HMDA/22, Dt.15.11.2022.
 13. My earlier report Rc. No. 14/2022/D, dt. 25-11-2022.
 14. DFO. Medchal Malkajigiri Rc. No. 32/2022/D, dt. 29-03-2023.
 15. DFO. Medchal Malkajigiri Rc. No. 32/2022/D, dt. 03-05-2023.

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In continuation of this office report 13th cited and in pursuance to the District Forest Officer, Medchal Malkajigiri District's references 14th and 15th cited it is submitted that as per the joint survey of Sy. No. 19 situated in Gajularamaram Forest Block done by the Regional Deputy Director, Survey & Land Records, Hyderabad, the total area of Sy. No. 19 of Gajularamaram Village is Ac. 471-14 guntas as per the Pahani (1958-59), while the area as per Village map (1957 AD) is Ac. 437-00 guntas. But as per physical possession of Forest in Sy. No. 19 is Ac. 442-00 guntas. He has also further declared that private persons are in encroachment in Sy. 19 belongs to Forest Department is worked out to be Ac. 16-21 guntas while others land (except Sy. No. 19) is in occupation of Forest Department is arrived to be Ac. 35-03 guntas.

2. Further, we have also taken up survey with the GGPS in respect land in possession of Forest Department in Sy. No. 19 of Gajularamaram Forest Block as per the Geo-coordinates fixed by the RDD and the total area under protection is worked out to be Ac. 419-12 guntas. Thus there is difference between the report given by the RDD and the actual area surveyed by us even based on the Coordinates fixed by him. This has happened only due to not taking up the survey from Bi Junction and Tri Junction as already suggested by Forest Department and the same was recorded in the panchanama of Joint survey.

3. Therefore, it is requested that the same facts may kindly be brought to the notice of the NGT., Chennai.

4. This is submitted for favour of kind information and necessary action.

Yours faithfully,



Forest Range Officer
Dullapally.

04/05/2023

**FOREST RANGE OFFICER
DULLAPALLY**

IN THE HIGH COURT FOR STATE OF TELANGANA AT HYDERABAD

W.P.NO

OF 2022

Between:

Y.Maheedhar Reddy S/o Venkata Reddy, Aged 60 years,
R/o H.No.207A, MLA Colony, Banjara Hills, Hyderabad,
Rep.by his Regd.GPA Holder, SPACE VISION EDIFICE,
Regd.Partnership Firm,
Flat No.703, Tirumalashah Apartments,
Yellareddyguda X Roads, Ameerpet, Hyderabad.
Through its Partner, Mr.K.Raja Reddy S/o Shivaram Reddy,
Aged 43 years, Occ: Business, R/o Plot No.534,
Vivekananda Nagar Colony, Kukatpally, Ranga Reddy District.

...Petitioner/s

AND

1. State of Telangana,
Rep.by its Principal Secretary,
Department of Forest,
Secretariat, Saifabad, Hyderabad.
2. The Principal Chief Conservator of Forests,
State of Telangana,
Aranya Bhavan, Hyderabad.
3. The District Forest Officer,
Medchal-Malkajgiri District.
4. The Forest Range Officer,
Hyderabad North, Hyderabad.
5. The Assistant Director,
Survey and Land Records,
Medchal-Malkajgiri District
6. The District Collector,
Medchal-Malkajgiri District.
7. The Tahsildar, Quthbullapur Mandal,
Medchal-Malkajgiri District.

...Respondents

AFFIDAVIT

I, K.Raja Reddy S/o Shivaram Reddy, Aged 43 years, Partner, Space Vision Edifice, R/o Plot No.534, Vivekananda Nagar Colony, Kukatpally, Ranga Reddy District, do hereby solemnly and sincerely affirm and state on oath as follows:

1. That I am the deponent herein and the Representative/Partner of the Space Vision Edifice, which is the Regd.GPA Holder of the petitioner herein and as such I am well acquainted with the facts of the case and I am authorized to depose the same on behalf of petitioner.
2. It is respectfully submitted that M/s. Space Vision Edifice, a real estate business entity, is the absolute owner and peaceful possessor of the land admeasuring Ac.6-18 guntas and Ac.9-16 guntas, total admeasuring Ac.15-34 guntas situated in Sy.No. 14/Part & 15/Part respectively out of the total extent of Ac.18-34 guntas of Gajularamaram village, Quthbullapur Mandal, Medchal-Malkajgiri District (Erstwhile Ranga Reddy District), having purchased the same from its original owners under different Regd.Sale Deeds and since the date of purchasing the same, M/s. Space Vision Edifice has been in continuous uninterrupted peaceful physical possession over the same.
3. It is submitted that while the matter stood thus, the petitioner who is the owner of the land to an extent of 5445 sq.yards in Sy.No.15 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District (Erstwhile Ranga Reddy District) (hereinafter referred to as the subject property for brevity), who purchased the same under Regd.Sale Deed No.8648/2011, dated 09-09-2011 from P.Subba Rayudu and 5 others, who Inturn purchased the same under Regd.Sale Deed Nos.1740/2006, 3065/2008, 3067/2008, 3063/2008, 2068/2008 and 3066/2008 respectively. That by virtue of the purchase made by the petitioner, his name was also mutated in all concerned revenue records.

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That the petitioner has approached M/s. Space Vision Edifice and after due negotiations, the petitioner has executed a Regd.General Power of Attorney No.8353/2020, dated 19-05-2020 in favour of M/s. Space Vision Edifice, to deal with the same as the petitioner is not in a position to look after the same due to his pre-occupations. Pursuant to the aforesaid registered documents, apart from the other extent of Ac.15-34 guntas, M/s. Space Vision Edifice is in continuous, is in continuous peaceful physical possession and enjoyment of subject land and as such along with other extents held by it, has developed the same into layout and major portion of plots were sold in favour of third parties and in the remaining lessor extent of portion possessing by M/s. Space Vision Edifice, has started the construction activity.

4. It is respectfully submitted that out of the total extent of land owned by M/s. Space Vision Edifice, the portion of the land of the petitioner namely Y.Maheedhar Reddy is existing on the northern side of the layout which is adjacent to the land of the Forest Department existing in Sy.No.19 of Gajularamaram Village. Thereafter, while the matter stood thus, when some of government officials of the Forest Department, tried to interfere into our peaceful possession on the ground of encroaching into neighboring Forest land, and there are allegation of interference into the forest land by adjacent land owners in respect of Sy.Nos.28 and 445 and as there is a boundary dispute, with a view to resolve all the issues by of conducting survey and fixing the boundaries in that location, that on 10-06-2020, I applied to the District Forest Officer for conducting survey to fix the boundaries in respect of Sy.No.19, 28, 15 and 445. Meanwhile I also came to know that the Director Forest Officer, the Respondent No.3 herein has addressed a Letter vide Rc.No.7589/1998/S6/D, dated 03-03-2020 to the Respondent No.5 to conduct and complete the survey and fix the boundaries of Sy.No.19 of Gajularamaram in order to save the Forest Land.

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5. It is submitted that pursuant to my application, dated 10-06-2020, the District Forest Officer, through Letter vide Rc.No.144/2020/D, dated 11-06-2020, addressed to the Assistant Director of Survey and Land Records, the 5th respondent herein sought for conducting survey and demarcation of the said boundaries while referring to the interim orders passed by this Hon'ble Court in W.P.No. 4741 of 2020 (filed by one P.V.Narsimha Reddy and another) by order dated 10-03-2020, in respect of Sy.No.445 admeasuring Ac.2-00 guntas, whereunder, this Hon'ble Court was pleased to directed the Irrigation and also the Forest Departments not to interfere into the said land.
6. It is submitted that pursuant to the directions of the Respondent No.5, the Deputy Inspector of Survey, Medchal-Malkajgiri District along with Mandal Surveyor, Quthbullapur has conducted the joint survey in the presence of Forest Officials and the private persons and fixed the boundaries and prepared the sketch maps under panchanama/s, which has re-verified by the Respondent No.5 and the same was reported to the Respondent No.5 vide File No.A2/354/2020, dated 06-08-2020. That I obtained the record from the authorities under RTI Act. So, it is clear that subject lands are purely patta lands and the government has no manner of right or interest over the same and are nothing to do with subject lands.
7. It is submitted that while the matter stood thus, all of sudden, on 15-04-2022, without issuing any mandatory prior notice or without following the procedure contemplated under the laws on the land, the officials of the Respondents No.2 to 4 came to subject land and tried to interfere into our property with false claims and tried to stall the construction activity. Immediately after coming to know about the same through neighbours, I rushed to subject land and asked the officials on what ground they are interfering with the peaceful possession and enjoyment of the petitioner, and they inturn,

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informed that they are acting on the instructions of their higher officials and for removing encroachments over neighboring government land, but we informed that the subject land is purely patta land and we are lawful owners and possessors by virtue of registered documents and also supported by revenue records and they never interfered into the possession of the property of the Government land muchless the neighboring Sy.No.19, where the property claiming by the Forest Department and moreover, the Respondents authorities already have conducted the survey and fixed the boundaries of subject land and hence requested them not to take any coercive steps without following the procedure contemplated under law, but they paid deaf ear. However, the petitioner safeguarded the subject land with the help of neighbours and well-wishers, but while returning, the staff of the Respondents No.2 to 4 threatened that again they will come and remove constructions and/or the fencing/compound wall if any erected adjacent to the land and hence, there is serious threat of demolition/destruction at any moment, without following the procedure as contemplated under law. Hence the present writ petition is being filed.

8. It is respectfully submitted that the highhanded action of the officials of the Respondents No.2 to 4 in illegally trying to interfere with our peaceful possession and trying to demolish the structures therein, without following the procedure contemplated under law, is illegal, arbitrary, unjust, unconstitutional, violation of principles of natural justice and also in violation of Articles 14, 21 and 300-A of the Constitution of India. Without admitting the same, even assuming for the sake of present writ petition that if the respondents are protecting the forest lands, it is for the respondents to follow procedure contemplated under law, by way of issuing mandatory prior notices seeking explanation of the petitioners and shall provide an opportunity to the petitioners to be heard and represent to putforth his/its claim, but in the present case, no such procedure was followed by the respondents and straight

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away taking law into their own hands. But as a matter of fact, the possession of the petitioner and the forest land are separated by way of fixation of boundaries as it the boundary dispute was already resolved by conducting survey, but time and again, the Respondents No.2 to 4 are attempting to interfere with possession of the petitioners over subject land that too without following due procedure. Unless this Hon'ble Court interferes and directs the respondents-forest department officials not to interfere with possession and enjoyment of the petitioner over subject land, we would be put to serious irreparable loss and grave hardship.

9. The petitioner/s has/have no other alternative and effective remedy except to approach this Hon'ble High Court by invoking the extraordinary jurisdiction under Art.226 of the Constitution of India. The petitioner/s has/have not filed any other writ or suit seeking the same relief as prayed in this writ petition.

10. It is further prayed that this Hon'ble Court may be pleased to direct the respondents and their subordinates not to interfere or dispossess the petitioners from their peaceful possession and enjoyment over land in an extent of 5445 sq.yards in Sy.No.15 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District (Erstwhile Ranga Reddy District), without following the procedure contemplated under law, pending disposal of the writ petition, and to pass such other order or orders as this Hon'ble Court may deems fit and proper in interest of justice.

11. It is therefore prayed that this Hon'ble Court may be pleased to issue a writ, order or direction more particularly one in the nature of Writ of mandamus declaring the action of the Respondents No.2 to 4 and their subordinates in trying to interfere with peaceful possession and enjoyment of

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the petitioner over the land in an extent of 5445 sq.yards in Sy.No.15 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajgiri District (Erstwhile Ranga Reddy District), without following due procedure contemplated under law, as illegal, arbitrary, unjust, unconstitutional, violative of principles of natural justice and also in violation of Articles 14, 21 and 300-A of the Constitution of India, and consequently direct the respondents not to interfere with possession and enjoyment of the petitioners over the subject land without following the procedure contemplated under law, to pass such other order or orders as Hon'ble Court may deems fit and proper in the circumstances of case.

Sworn and signed before me
on this 23rd day of April, 2022 at Hyderabad.

DEPONENT

ADVOCATE :: HYDERABAD

VERIFICATION STATEMENT

I, K.Raja Reddy S/o Shivaram Reddy, Aged 43 years, Partner, Space Vision Edifice, R/o Plot No.534, Vivekananda Nagar Colony, Kukatpally, Ranga Reddy District, do hereby declare that the above stated contents made in paragraphs are true and correct to the best of my knowledge and belief. Hence verified on this 23rd day of April, 2022 at Hyderabad.

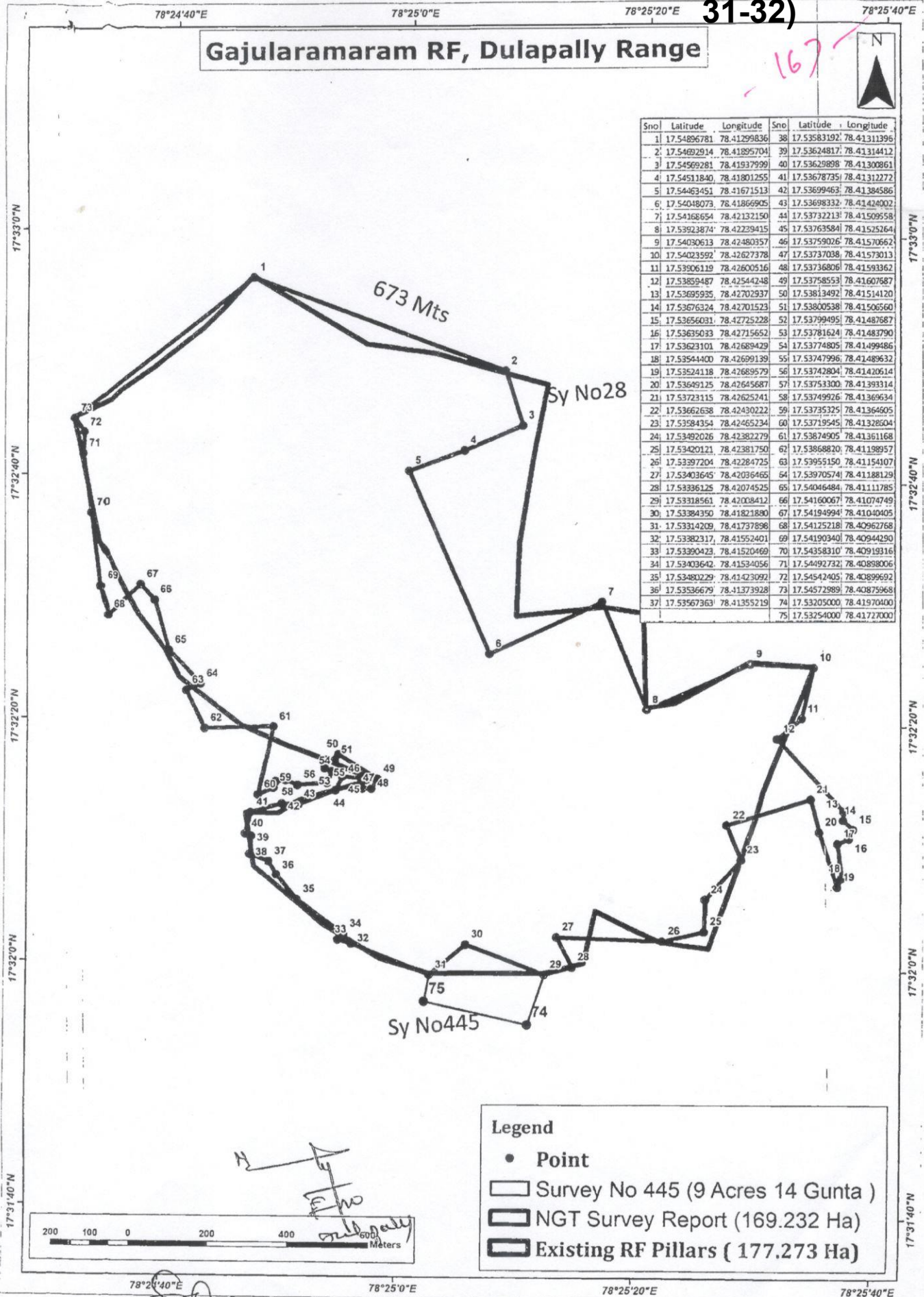


ADVOCATE FOR THE PETITIONER

DEPONENT

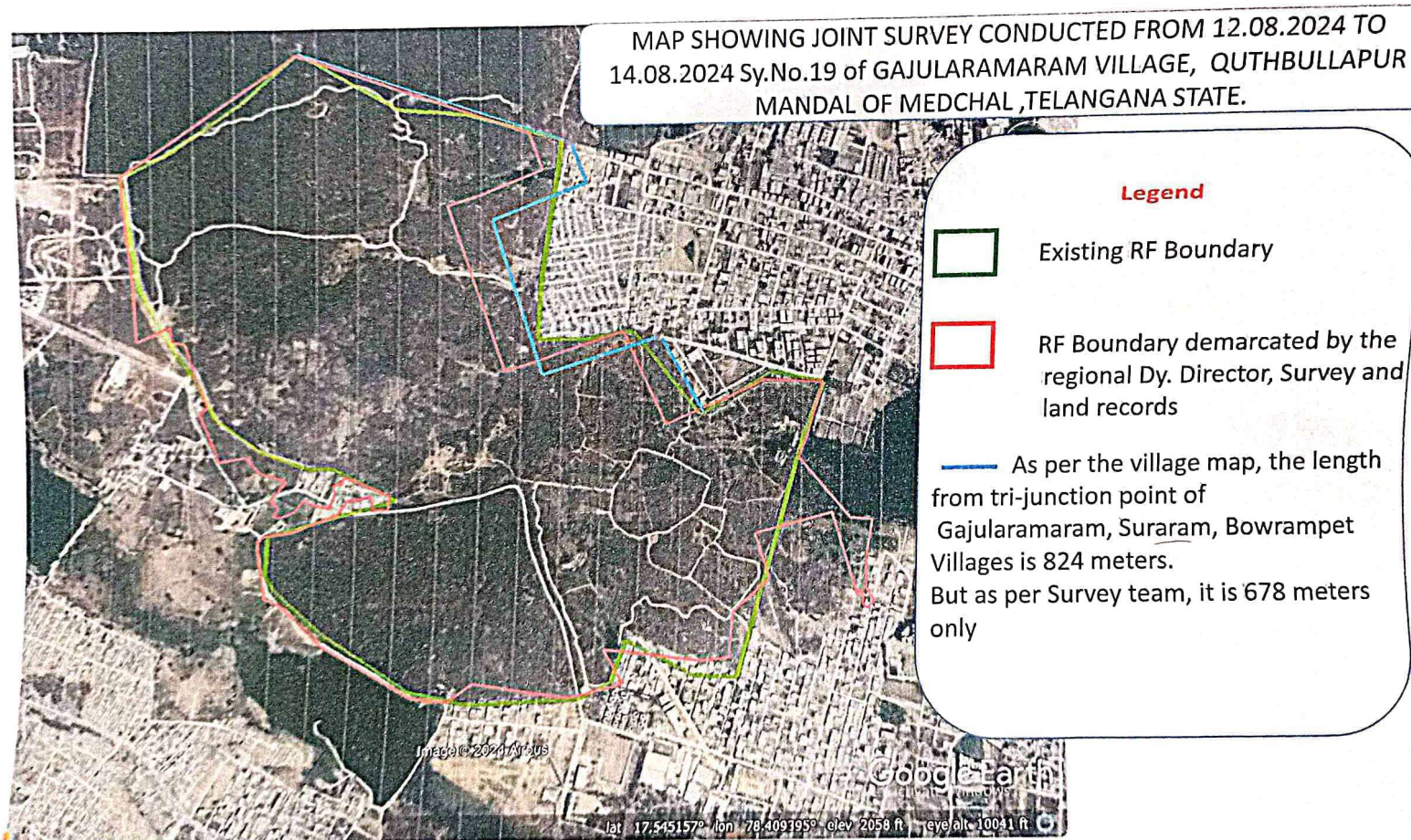
Annexure 2 (pg

31-32)



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Annexure -2



From:
M.Janakiram, S.F.S.,
District Forest Officer,
Medchal Division.

To:
The District Collector,
Medchal-Malkajigiri District.

Annexure 3
pg 33-59

ISSUED UNDER RTI 200

Rc.No.32/2022/D, dt.05.05.2025

Sir,

Sub:- Forest Department – Original Application No. 17/2022/EZ filed before NGT, South Zone Bech, Chennai by Perumandla Kiran Kumar - Joint survey by RDD, S&LR, Hyderabad & DFO, Medchal-Malkajigiri - Inspection report submitted by the RDD, S&LR, Hyderabad – Factual Report Submission – Request to furnish the exact Geo-Coordinates with reference to Survey stations fixed in Sy.No.19 of Gajularamaram Reserve Forest – *Conducting revised joint survey of the subject land involving the Joint Director – Eviction of encroachments in the notified Reserve forest as per Hon'ble NGT orders – Requested - Reg.*

- Ref:-1.O.A. No. 17 of 2022 (SZ) filed by Sri PermandlaKiran Kumar, R/o. Hyderabad.
2.The Commissioner, HMDA (Director Planning-I), File No. NGT-O.A. No.17/2022/EZ/C.A Unit/Plg/HMDA/22; Dt: .03.2022
3.Executive Engineer, North Tanks Division, Buddha Bhavan, 3rd Floor, Secunderabad'sLr. No. EE/NTD/DEE-1/2022/1789, Dt: 15-11-2022.
4.DFO Medchal-Malkajigiri, Rc.No. 32/2022/D, Dated:01-12-2022.
5.Collector & District, Medchal – Malkajigiri District,Lr.No.LP/631/2022, Dt: 06.12.2022.
6.DFO Medchal-Malkajigiri, Rc.No. 32/2022/D, dt:28-12-2022.
7.RDD S & LR Hyderabad, Rc.No.A5-156-2021, Dt.18.03.2023.
8.DFO Medchal-Malkajigiri, Rc.No. 32/2022/D, dt: 29.03.2023
9.RDD S & LR Hyderabad, Rc.No.A5-156-2021, Dt.26.04.2023.
10.FRO Dulapally, Rc.No.83/DP/2023.24, dt.05.08.2023.
11.DFO Medchal, Rc.No.32/2022/D, dt.09.08.2023, 12.10.2023, 06.12.2023&20.02.2024.
12.PCCF TS Hyd, Rc.No.FC4/FC25/3/2022, dt:22.02.2024
13.PCCF TS Hyd. E.No.670609/2024/WLR-1, dt: 23.02.2024.
14.DFO Medchal, Rc.No.32/2022/D, dt.09.08.2023, 12.10.2023
15.DFO Medchal, Rc.No.32/2022/D, dt.06.03.2024
16.Orderdated:22-07-2024passed by the Hon'ble NGT.,Chennai in O.A. No.17/2022
17.DFO Medchal, Rc.No.32/2022/D(iii), dt.07.08.2024
18.DFO Medchal, Rc.No.32/2022/D, dt.24.08.2024
19.Hon'ble NGT, Chennai, Order dated: 27.08-2024 passed in O.A. No. 17/2022
20. D.F.O, Medchal, Rc.No.32/2022/D, dt.04.09.2024
21.Hon'ble NGT, Chennai, Order dated: 01.10.2024 passed in O.A. No. 17/2022(SZ)
22.D.F.O, Medchal, Rc.No.32/2022/D, dt.16.10.2024
23.Hon'ble NGT, Chennai, Order dated: 06.12.2024 passed in O.A. No. 17/2022(SZ)
24.D.F.O, Medchal, Rc.No.32/2022/D, dt.30.12.2024
25.D.F.O, Medchal, Rc.No.32/2022/D, dt.28.01.2025
26.Hon'ble NGT, Chennai, Order dated: 04.02.2025 passed in O.A. No. 17/2022(SZ)
27.District Collector, Medchal-Malkajigiri District, Lr.No.LP/631/2022 ; Dt: 13.02.2025
28. D.F.O, Medchal, Rc.No.32/2022/D, dt.13.03.2025
29. Hon'ble NGT, Chennai, Order dated: 21.03.2025 passed in O.A. No. 17/2022(SZ)
30. D.F.O, Medchal, Rc.No.32/2022/D, dt.29.03.2025

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Kind attention is invited to the references cited.

In the reference 30th cited, it was submitted that the Hon'ble NGT, South Zone, Chennai passed the following order Dt: 21.03.2025 in O.A. No. 17/2022(SZ).

ORDER:

1. The report dated 20.03.2025 filed by the District Collector - Medchal Malkajigiri District is taken on file.
2. The report of the District Collector- Medchal Malkajigiri District states that a survey was conducted and drawing the boundary line between Gajularamaram and Suraram Reserve Forest Blocks. After surveying the distance between various station numbers, it is found that there is an encroachment on the Forest Block of an extent of 8.11 Hectares.

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3. Further, it is stated that there is a balance area to an extent of 18 Acres 34 Guntas Shortfall. The report does not state as to how the 18 Acres were lost. Be that as it may, the report does not mention about the removal of encroachment and reclaiming the forest land from the encroachers.
4. The learned counsel appearing for the Forest Department would seek a short time to get appropriate instructions and file the action taken report from the Forest Department.
5. We direct the District Collector- Medchal Malkajgiri District as well as the Forest Department and Greater Hyderabad Municipal Corporation to ensure that the encroached area is reclaimed and also account for the balance area of 18 Acres 34 Guntas which is said to be a shortfall. If such a report is not filed before the next hearing date, the same will be received only on payment of cost.
6. Post the matter on 16.06.2025.

In view of the above orders of the Hon'ble, NGT, it was requested to initiate necessary action to reclaim balance shortfall forest area of Acres 18-34 Gts.

It is further submitted that there are many illegal constructions and encroachments noticed within the notified Reserve forest boundary. Accordingly, in few cases, the Deputy Commissioner, Gajularamaram Circle-26, GHMC has already issued notices to the (21) members on 30.06.2022 (Copies enclosed). It is therefore requested to address the Commissioner, GHMC, Hyderabad and the Dy. Commissioner, Gajularamaram Circle, No.26, GHMC to initiate immediate action for eviction of all encroachments wherever noticed within the Reserve forest boundary as per due process to submit action taken report on the Hon'ble NGT, Chennai order before next hearing on 16.06.2025.

This is submitted for kind information and early necessary action.

Encl: (As above)

ISSUED UNDER RTI 2005

Yours faithfully

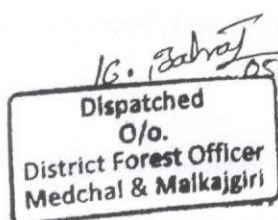
District Forest Officer
Medchal

Copy submitted to the Chief Planning Officer, HMDA for information and early necessary action for eviction of encroachments.

Copy submitted to the Chief Conservator of Forests/CF, Charminar Circle, Hyderabad for kind information and necessary action.

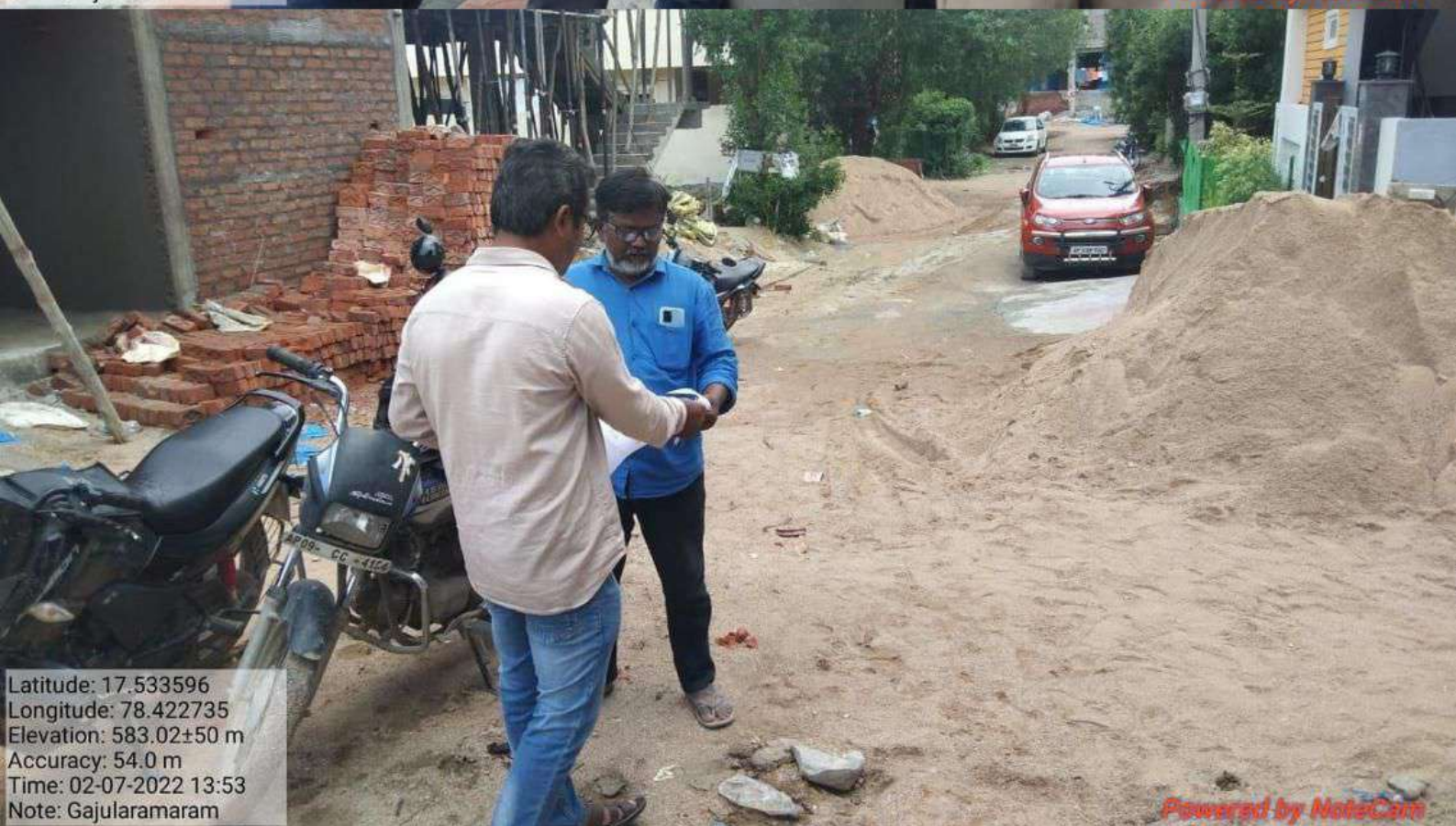
Copy submitted to the Prl. Chief Conservator of Forests (HoFF), Telangana State, Hyderabad for kind information and necessary action.

Copy to the Forest Range Officer, Dulapally for information and necessary action.

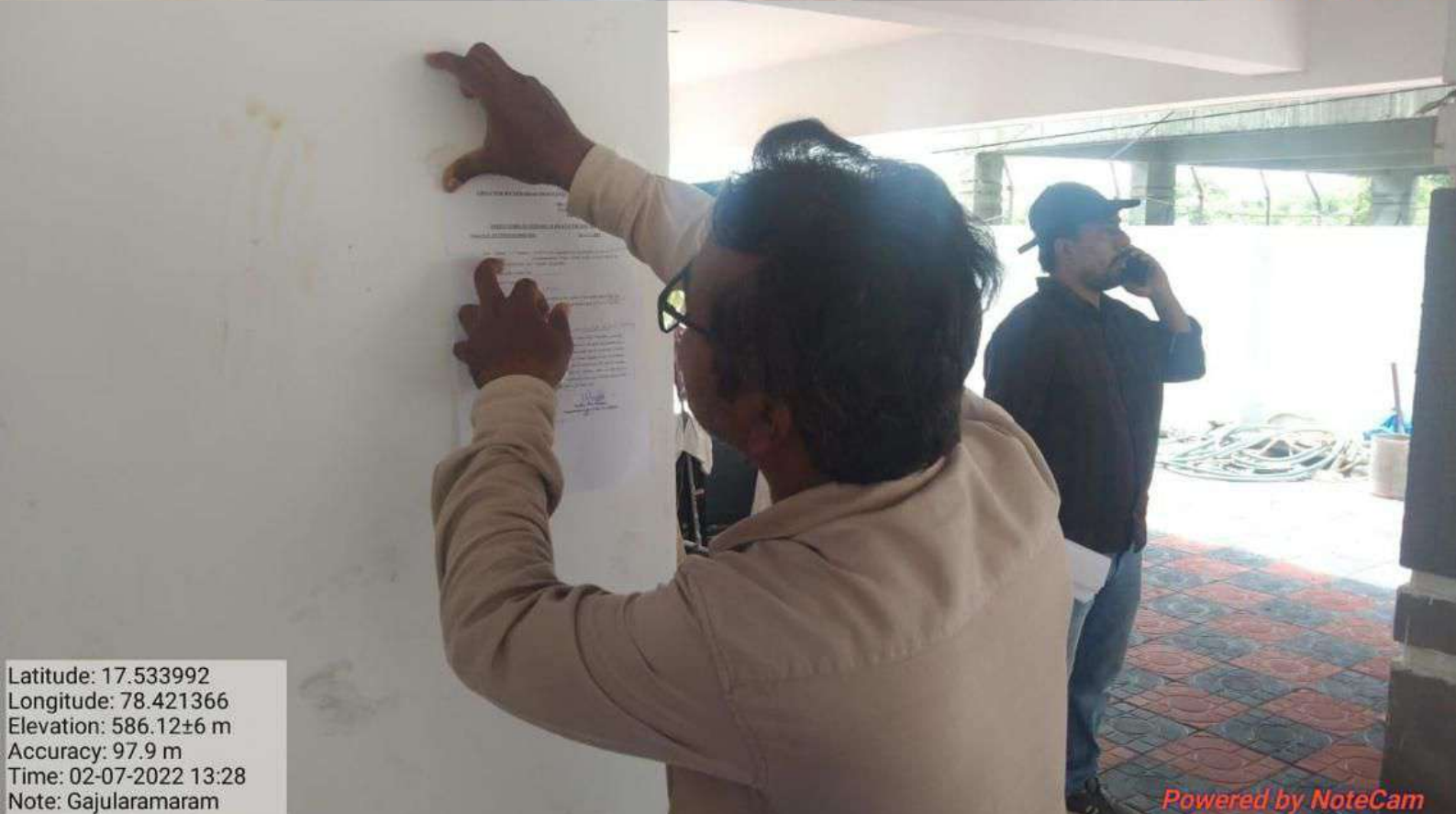












GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.05/UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.439,
Sy No. , Gajularamaram village -Notice under Section.452(1)/ &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

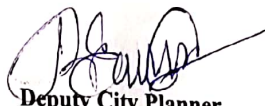
* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No 439, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Naveen,

Plot No 439,

Yenus Enclave Gajularamaram

Chiranj
8501005553

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 04UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC – T.P.Section – Circle No.26 – unauthorized construction in Plot No. 438
Sy No. , Gajularamaram village – Notice under Section.452(1) &
461(1) of the HMC Act – Issued – Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 438, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorisedly constructed G+1.

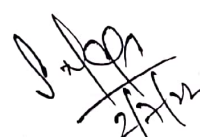
The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Nagaraj,

Plot No 438,

Veenus Enclave Gajularamaram


27/7/22
9010888000

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 8 /UC/TPS/C26/GHMC/2022

Di. 20.06.2022

Sub: GHMC – T.P. Section – Circle No.26 – unauthorized construction in Plot No. 437
Sy No. 12, Gajularamaram village – Notice under Section.452(1) &
461(1) of the HMC Act – Issued – Regarding.

Ref: 1. This office permit No. _____

2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 437, Sy No. 12, Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed Ground Floor

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri /Smt Prathap Reddy, & Nandini

Plot No 437,

Veenus Enclave Gajularamaram



8309642/44

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 3/UC/TPS/C26/GHMC/2022

DI, 20, 06, 2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 436,
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No.
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No 436, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.
KS

To
Sri/Smt Sai Krishna,

Plot No 436,

Neevus Enclave Gajularamaram

Posted on wall

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 9/UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P. Section - Circle No.26 - unauthorized construction in Plot No. ⁴⁵⁴⁴⁴⁵⁵
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

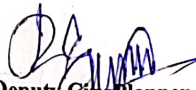
* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. ⁴⁵⁴⁴⁴⁵⁵, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed stillt+s building.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,

Gajularamaram Circle-26, GHMC.

To
Sri/Smt D. Rajashekhar Reddy & Another

Plot No 4544455,

Veenus Enclave Gajularamaram

Y. V. Reddy

7981474506

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.¹⁰/UC/TPS/C26/GHMC/2022

Dt.30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 -unauthorized construction in Plot No. ⁴⁵⁶,
Sy No. , Gajularamaram village -Notice under Section.452(1)/ &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____

2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. ⁴⁵⁶, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizely constructed silt+4 building

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt G. Anji Prasad, & others

Plot No 456,

Green's Enclave Gajularamaram


9848917927

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 11/UC/TPS/C26/GHMC/2022

DL No. 06, 2022

Sub: GHMC – T.P. Section – Circle No.26 – unauthorized construction in Plot No. 434/P
Sy No. , Gajularamaram village – Notice under Section.452(1) &
461(1) of the HMC Act – Issued – Regarding.

Ref: 1. This office permit No.
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 434/P, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed Ground Floor

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Nirmala Rao,

Plot No 434/P,

Veenus Enclave Gajularamaram

M. Kesavaiah
9553380878.

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.13/UC/TPS/C26/GHMC/2022

Dt. 20.06.2022

Sub: GHMC - T.P. Section - Circle No.26 - unauthorized construction in Plot No. 472/4/423
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 472/4/423, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1 building

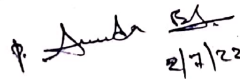
The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 27.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt P. Ananda Babu

Plot No 472/4/423

Veenus Enclave Gajularamaram


27/7/22
8125479200

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. B/UC/TPS/C26/GHMC/2022

Dt.30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 429,
Sy No. , Gajularamaram village - Notice under Section.452(1)/ &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 429, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri /Smt Jagadeeshwari, Devi

Plot No 429,

Veenu Enclave Gajularamaram

9515110179

T20 00 P

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.14/UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.372, Sy No. , Gajularamaram village - Notice under Section.452(1) & 461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 372, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1+pent house

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 2.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Shaik Shafee

Plot No 372,

Veenus Enclave Gajularamaram

pasted on wall

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No./UC/TPS/C26/GHMC/2022

DL. 30.06.2022

Sub: GHMC - T.P. Section - Circle No.26 - unauthorized construction in Plot No. 370,
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 370, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri /Smt K. Sai Kiran,

Plot No 370,

Veenus Enclave Gajularamaram

K. Sai Kiran

8143090002

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.16 /UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 -unauthorized construction in ^{beside} Plot No. 370,
Sy No. , Gajularamaram village -Notice under Section.452(1)/ &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of ^{Plot No 370} beside, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri /Smt Owner/occupier,

Beside Plot No 370

Veenus Enclave Gajularamaram

pasted on wall.

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.12/UC/TPS/C26/GHMC/2022

DL.30.04.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in, Plot No. 341,
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of ^{beside} Plot No 341, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1 pent house.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Owner/Occupier

Beside Plot No 341,

Veenus Enclave Gajularamaram

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 1/L/UC/TPS/C26/GHMC/2022

Dt. 30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.341,
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No 341, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed Grand Floor

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 2.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri /Smt Shamala Kalyani

Plot No 341,

Nearby Enclave Gajularamaram

S. Kalyani
888 6502990

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. VUC/TPS/C26/GHMC/2022

DL No. 06/2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No. 301,
Sy No. , Gajularamaram village - Notice under Section.452(1)/ &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No 301, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+2.

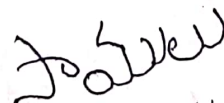
The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 2.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt D. Kalyanam

Plot No 301,

Neerus Enclave Gajularamaram


9848205764

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.72/UC/TPS/C26/GHMC/2022

DL No. 06/2022

Sub: GHMC - T.P.Section - Circle No.26 -unauthorized construction in Plot No.48/
Sy No. , Gajularamaram village -Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 48/
. Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly raised columns

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show.sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 27.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof wil. be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Mahesh,

Plot No 481,

Neerav Enclave Gajularamaram


9985414022

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No.21/UC/TPS/C26/GHMC/2022

Dt.30.06.2022

Sub: GHMC - T.P.Section - Circle No.26 - unauthorized construction in Plot No.1105,
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No.1105, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G.H.

The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.


Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Prasad,

Plot no 1105,

Deenus Enclave Gajularamaram

GREATER HYDERABAD MUNICIPAL CORPORATION

Office of the Deputy City Planner,
Circle No.26, Kukatpally Zone,
Gajularamaram, Hyd.

NOTICE UNDER SECTION.452(1) & 461(1) OF THE HMC ACT

Notice No. 7/UC/TPS/C26/GHMC/2022

DI.30.042022

Sub: GHMC - T.P. Section - Circle No.26 - unauthorized construction in Plot No. 1106,
Sy No. , Gajularamaram village - Notice under Section.452(1) &
461(1) of the HMC Act - Issued - Regarding.

Ref: 1. This office permit No. _____
2. NGT Case. No: 17/2022

* * * * *

With reference to the above cited, it has come to the notice of the undersigned that you have made following unauthorised construction on Forest Land/ Nala Land of Plot No. 1106, Sy No. , Gajularamaram, made there under as given below:

Details of the unauthorized constructions.

You have unauthorizedly constructed G+1.

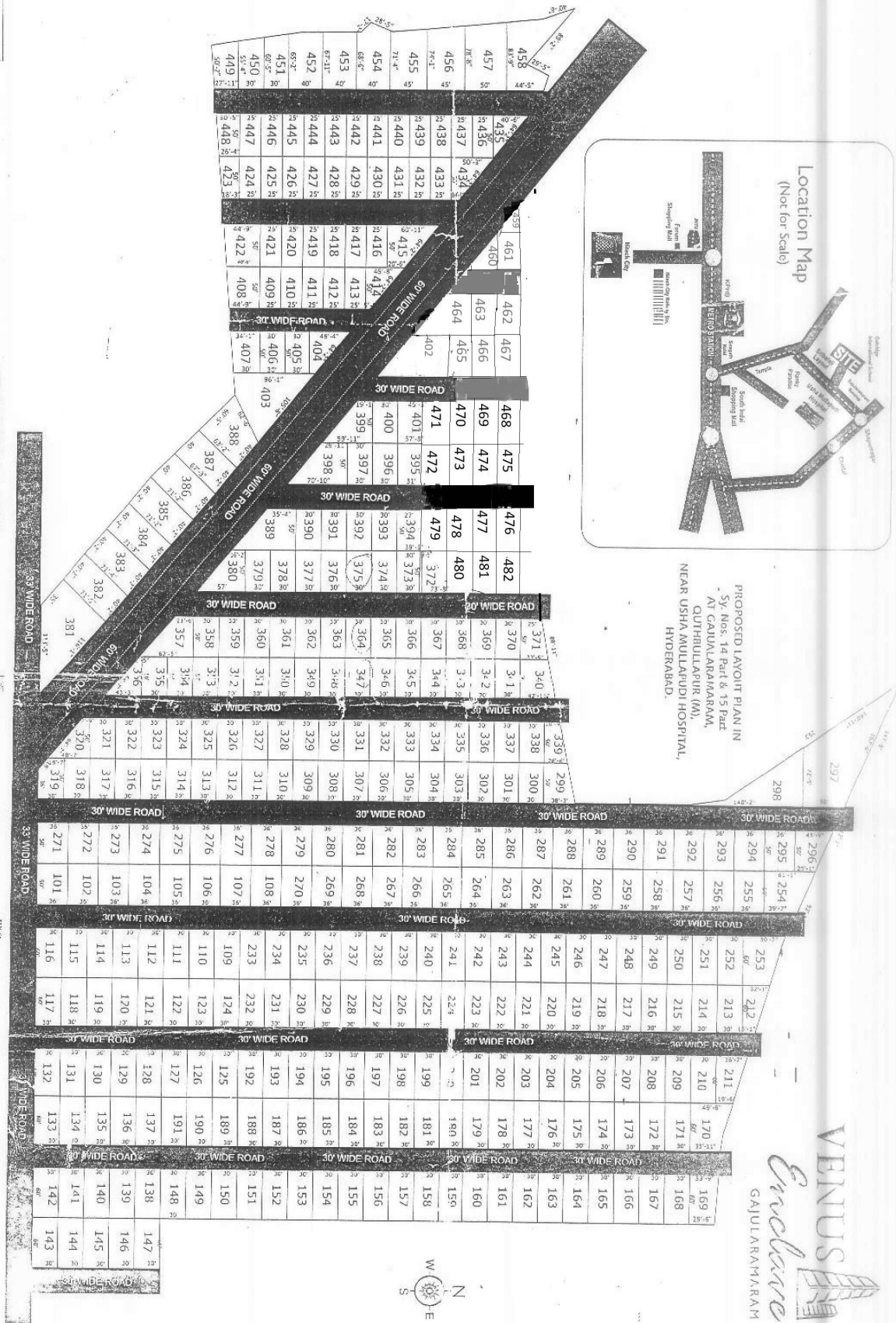
The aforesaid constructions are made in Forest Land / Nala Land .Therefore, you are hereby directed to show sufficient cause by a statement in writing or by an agent duly authorized by you in this behalf why the above unauthorized construction shall not be removed, or pull down. Further you hereby directed to stop the work forthwith. Please appear before the Deputy City Planner on 7.7.2022 at 10.30 or submit a reply within (7) days from the date of receipt of this notice failing which further action will be taken to/ remove, alter or pull down unauthorized construction and expenses thereof will be recovered from you / further action will be taken as per Section.596 / Section.461 (4) / Section.461-A of HMC Act.

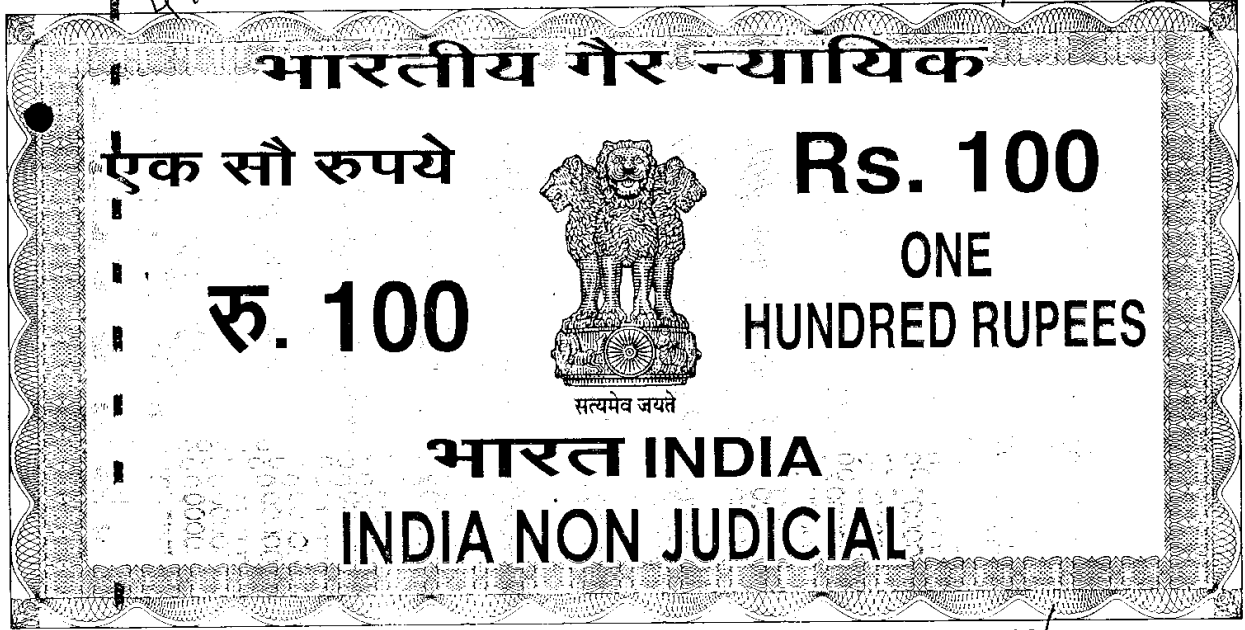

Deputy City Planner,
Gajularamaram Circle-26, GHMC.

To
Sri/Smt Prasad,

Plot No 1106,

Neer's Enclave Gajularamaram





తెలంగాణ తెలంగాణ TELANGANA

L 060045

Sl. No: 435, Dated: 17/5/2017 Rs.100/-

Sold To: B. Sunitha

S/o. W/o. D/o: K. Ramesh R/o mmdit

For Whom: Self

P.KAVITHA
LICENCED STAMP VENDOR

L.No.:15-21-002/2013

Ren.No.15-21-039/2016

H.No.5-28-251, Plot No.131, Shiridi SaiBabanagar
I.D.A., Jeedimetla, Quthbullapur, Ranga Reddy Dist

Ph.9908088744

SALE DEED

This Deed of Sale is made and executed on this the 17th day of May 2017, registered at S.R.O. Quthbullapur by and between:

1. **Sri. G.VENKATA RAO S/o. KODANDA RAMAIAH**, aged about 54 years, Occupation: Employee, R/o. Flat No.57, Canara Tower, Chandra mouli pura, Vijayawada.

(Vendor No.1 has entered into DAGPA with Space Vision Edifice vide registered DAGPA Document **No.4361/2015**, Dt.01/06/2015, at Quthbullapur)

2. **Sri. POTLURI SOMA SEKHAR S/o. Sri. P.D.L.V.PRASADA RAO**, aged about 41 years, Occupation: Business, R/o. Gollapalli, Nuzividu Mandal, Krishna District.

(Vendor No.2 has appointed a GPA Holder (Space Vision Edifice) vide registered GPA Document **No.737/2015**, Dt.22/01/2015, at Quthbullapur)

3. **Dr. YARLAGADDA ASHOK S/o. VENKATA SUBBAIAH**, aged about 62 years, Occupation: Business, R/o. Flat No.4, Sivaleela Apartments, Guntur, Guntur District, A.P.

(Vendor No.3 has appointed a GPA Holder (Space Vision Edifice) vide registered GPA Document **No.10014/2015**, Dt.20/11/2015, at Quthbullapur)

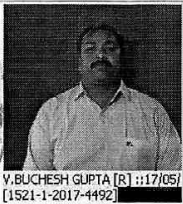
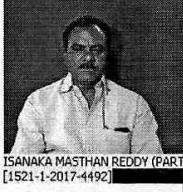
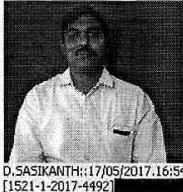
For Space.Vision Edifice

Partner

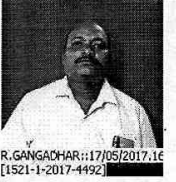
Presentation Endorsement:

Presented in the Office of the Sub Registrar, Quthbullapur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 11550/- paid between the hours of 4 and 5 on the 17th day of MAY, 2017 by Sri Isanka Masthan Reddy

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

SI No	Code	Thumb Impression	Photo	Address	Signature/Ink Thumb Impression
1	CL			V.BUCHESH GUPTA[R]B.SUNITHA . K.RAMESH R/O 2-89/34/4, VISHVA KARMA COLONY, SURRAM, QUTHBULLAPUR, M.M.DIST.	
2	EX			ISANAKA MASTHAN REDDY (PARTNER) S/O. I. KRISHNA REDDY 1-90/7/B/SA/506, ROAD NO. 1, PATHRIKA NAGAR, MADHAPUR, SERILINGAMPALLY MANDAL, RANGAREDDY DIST	
3	EX			D.SASIKANTH S/O. D.KRISHNA REDDY R/O PLOT.NO.534, VIVEKANANDA NAGAR, KUKATPALLY, HYDERABAD	

Identified by Witness:

SI No	Thumb Impression	Photo	Name & Address	Signature
1			R.GANGADHAR 6-139/1, CHINTAL, QUTHBULLAPUR, M.M.DIST.	
2			G.SURESH KUMAR 33-131/5, SURARAM, M.M.DIST.	

17th day of May, 2017

224/2 8201939

Signature of Sub Registrar
Quthbullapur

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Bk - 1, CS No 4492/2017 & Doct No 42/2 12017, Sheet 1 of 14 Sub Registrar Quthbullapur

4. **21st Century Investments and Properties Pvt. Ltd.**, having office at Plot No.18 Vertex Privilege, Nizampet Road, Hyderabad, Rep. by its Director: **Sri. A.RAMA KRISHNA S/o. A.SAMBASIVA RAO**, aged about 45 years, Occupation: Business, R/o. Plot No.18 Vertex Privilege, Nizampet Road, Hyderabad.
5. **Smt. B.KALAVATHI W/o. Late. B.ARJUN REDDY**, aged about 63 years, Occupation: House Wife, R/o. House No.3-5-590, Himayath Nagar, Hyderabad - 500 029.
6. **Smt. B.SUCHARITA REDDY D/o. Late. B.ARJUN REDDY, W/o. P.VIVEK**, aged about 47 years, Occupation: Doctor, R/o. 601, Sharada Edifice, House No.3-5-590, Himayath Nagar, Hyderabad.
7. **Sri. B.KRISHNA REDDY S/o. Late. B.ARJUN REDDY**, aged about 45 years, Occupation: Doctor, R/o. 11-5-421/1, Lakdikapool, Red Hills, Hyderabad.
8. **Smt. D.RAJITHA D/o. Late. B.ARJUN REDDY, W/o. D.MAHIPAL REDDY**, aged about 44 years, Occupation: House Wife, R/o. Flat No.408, Green Park, Residency, B.K.Guda, S.R. Nagar, Hyderabad.
9. **Smt. K.SREELATHA D/o. Late. B.ARJUN REDDY, W/o. K.VIJAY BHASKAR REDDY** aged about 42 years, Occupation: House Wife, R/o. Plot No.8, Sai Enclave, House No.8-2-704/21, Road No.12, Banajar Hills, Hyderabad.

(Vendors No.4-9 have appointed a GPA Holder (Space Vision Edifice) vide registered GPA Document **No.3675/2015**, Dt.08/05/2015, at Quthbullapur)

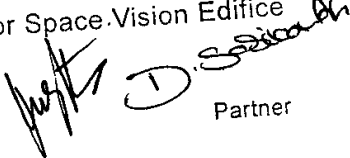
Vendors No.1-9 are Rep. by their GPA, DAGPA Holders:

SPACE VISION EDIFICE, (Pan No.ACQFS9444Q) having its office at flat No.703, Tirumalashah Apartments, Ellareddy Guda, Ameerpet, Hyderabad, represented by its Partners: 1. **Sri. ISANAKA MASTHAN REDDY S/o. I.KRISHNA REDDY**, aged about 45 years, Occupation: Business, R/o. House No.1-90/7/B/SA/506, Road No.1, Pathrika Nagar, Madhapur, Serilingampally Mandal, Rangareddy District - 500081 Telangana. 2. **Sri. D.SASIKANTH S/o. D.KRISHNA REDDY**, aged about 35 years, Occupation: Business, R/o. Plot No.534, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Telangana.

10. **SPACE VISION EDIFICE**, (Pan No.ACQFS9444Q) having its office at flat No.703, Tirumalashah Apartments, Ellareddy Guda, Ameerpet, Hyderabad, represented by its Partners: 1. **Sri. ISANAKA MASTHAN REDDY S/o. I.KRISHNA REDDY**, aged about 45 years, Occupation: Business, R/o. House No.1-90/7/B/SA/506, Road No.1, Pathrika Nagar, Madhapur, Serilingampally Mandal, Rangareddy District - 500081 Telangana. 2. **Sri. D.SASIKANTH S/o. D.KRISHNA REDDY**, aged about 35 years, Occupation: Business, R/o. Plot No.534, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Telangana.

(Vendor No.10 as Self vide registered Sale Deed Document **No.2281/2015**, Dt.13/03/2015, and Sale Deed Document **No.10013/2015**, Dt.20/11/2015, both are registered at Quthbullapur)

Hereinafter called the "**VENDORS**" of the first part which term shall mean and include all its heirs, executors, administrators, legal representatives, nominees and assignees etc.,

For Space.Vision Edifice

 Partner

Endorsement: Stamp Duty, Transfer Duty, Registration Fee and User Charges are collected as below in respect of this Instrument.

Description of Fee/Duty	In the Form of						Total
	Stamp Papers	Challan u/S 41 of IS Act	E-Challan	Cash	Stamp Duty u/S 16 of IS act	DD/BC/ Pay Order	
Stamp Duty	100	0	92300	0	0	0	92400
Transfer Duty	NA	0	34650	0	0	0	34650
Reg. Fee	NA	0	11550	0	0	0	11550
User Charges	NA	0	200	0	0	0	200
Total	100	0	138700	0	0	0	138800

Rs. 126950/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 11550/- towards Registration Fees on the chargeable value of Rs. 2310000/- was paid by the party through E-Challan/BC/Pay Order No .795NC2170517 dated ,17-MAY-17 of ,SBHY/

Online Payment Details Received from SBI e-Pay :
 (1). AMOUNT PAID: Rs. 138700/-, DATE: 17-MAY-17, BANK NAME: SBHY, BRANCH NAME: , BANK REFERENCE NO: 7239022192419, PAYMENT MODE: NB-1000200, ATRN: 7239022192419, REMITTER NAME: B SUNITHA , EXECUTANT NAME: I MASTHAN REDDY AND OTHER, CLAIMANT NAME: B SUNITHA).

Date:
 17th day of May, 2017

Signature of Registering Officer
 Quthbullapur

Bk - 1, CS No 4492/2017 & Doct No
 4212 / 2017. Sheet 2 of 14 Sub Registrar
 Quthbullapur

1వ ప్రభుత్వము 2017 సం|| (రా.స.1939) సం|| పు
 4212 వివాహము నిర్వహించినది. స్వామింగ్
 నిమిత్తం గుర్తింపు పొందారు 1521-1 4212 2017
 ఇవ్వబడినది.
 2017 సం|| 30 నెం. 12 చరీది

G. STHITA PRAJNA



Generated on: 17/05/2017 05:20:00 PM



IN FAVOUR OF

Mrs. B SUNITHA W/o. KAPPALA RAMESH, aged about 36 years, Occupation : Employee, R/o. Flat No.201, 6-10-115/2, Vinayak Nagar, Balanagar Mandal, Medchal Malkajgiri District - 500042. (Pan No.BHAPB2123D, Aadhar No.2598 2668 5512, Cell No.9493014310)

Hereinafter called the "**VENDEE**" of the Second part which term shall mean and include all his/her/their heirs, executors, administrators, legal representatives, nominees and assignees etc.,

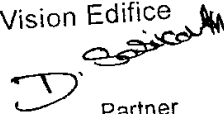
Whereas the Land Owner No.1 (i.e., G.VENKAT RAO) herein is the owner of the Agricultural land admeasuring **Ac.0-12 Gts, (Out of Ac.2-37 Gts)** in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same Vide Registered Sale Deed **Document No.15406/2006**, Dt:18-07-2006, of Book - I, Registered at S.R.O.Medchal.

Whereas the Land Owner No.1 (i.e., G.VENKAT RAO) has entered into Development Agreement cum GPA with Space Vision Edifice to develop the **Open land** admeasuring **1452.0 Sq.Yds** or equivalent to 1213.87 Sq.Mtrs, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, vide registered **DAGPA Document No.4361/2015**. Dt.01/06/2015, registered at S.R.O. Quthbullapur.

WHEREAS the Land Owner No.2 (i.e., Sri. POTLURI SOMA SEKHAR) herein is the absolute owner and peaceful possessor and pattedar of the Agriculture Land to an extent of **Ac.1-04 Guntas**, (out of Ac.2-08 Gts.) in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. INDUKURI PULLAM RAJU S/o. RAMAKRISHNAM RAJU, by virtue of registered Sale Deed Document **No.16752/2006**, of Book - I, Dt.18/07/2006, registered at S.R.O. Medchal.

Whereas the Land Owner No.2 (i.e., Sri. POTLURI SOMA SEKHAR) herein is also the absolute owner and peaceful possessor and pattedar of the Agriculture Land to an extent of **Ac.0-33 Guntas**, (out of Ac.2-37 Gts.) in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. J.LAKSHMIPATHI RAO S/o. Late. J.V.RAMA RAO, by virtue of registered Sale Deed Document **No.16755/2006**, of Book - I, Dt.18/07/2006, registered at S.R.O. Medchal.

And thus the same land was mutated and incorporated in the Revenue records of Pattedar Pass Book and issued Pass Book on the name of Land Owner, vide its Pattedar Pass Book No.637003, Title Deed No.637003 and Patta No.809, issued by M.R.O. Quthbullapur Mandal, Rangareddy District.

For Space.Vision Edifice
 
 Partner

Whereas the Land Owner No.2 has appointed the Attorney (Space Vision Edifice) in respect of the Open Land admeasuring Ac.1-37 Gts., or its equivalent to 9317.0 Sq.yards (out of Ac.5-05 Gts.) in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal, Rangareddy District, vide registered **GPA** Document **No.737/2015**. Dt.28/01/2015, registered at S.R.O. Quthbullapur, for the purpose of the Selling the said property to the prospective purchasers.

WHEREAS the Land Owner No.3 (i.e., Dr. YARLAGADDA ASHOK) herein is the sole, absolute owner and peaceful possessor and purchaser of the Agriculture Land to an extent of **Ac.0-29 Guntas**, (out of Ac.2-07 Guntas) in Part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. INDUKURI PULLAM RAJU S/o. RAMAKRISHNAAM RAJU, by virtue of registered Sale Deed Document **No.16753/2006**, of Book-I, Dt.18/07/2006, registered at S.R.O. Medchal.

WHEREAS the Land Owner No.3 herein is also the Sole, absolute owner and peaceful possessor and purchaser of the Agriculture Land to an extent of **Ac.1-04 Guntas**, (out of Ac.2-08 Guntas) in Part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. INDUKURI PULLAM RAJU S/o. RAMAKRISHNAAM RAJU, by virtue of registered Sale Deed Document **No.16754/2006**, Dt.18/07/2006, of Book - I, registered at S.R.O. Medchal.

Whereas the Land Owner No.3 has appointed the General Power of Attorney infavour of Space Vision Edifice, regarding the Land admeasuring **Ac.1-33 Guntas** or its equivalent to **8833.0 Sq.Yards**, in Part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, vide registered **GPA** Document **No.10014/2015**. Dt.20/11/2015, registered at S.R.O. Quthbullapur, for the purpose of the Selling the said property to the prospective purchasers.

WHEREAS the Land Owner No.4 (i.e., 21st Century Investments and Properties Pvt. Ltd.) herein is the absolute owner and possessor of the Agriculture Land admeasuring **Ac.0-09 Gts.**, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, having purchased the same from : G.RAJI REDDY and others, by virtue of registered Sale Deed Document **No.15336/2007**, of Book - I, Dt.05-09-2007, registered at S.R.O. Medchal, Rangareddy District.

Whereas the Land Owner No.4 has executed an AGPA infavour B.ARJUN REDDY vide registered AGPA Document **No.15747/2007**, Dt.12/09/2007, registered at S.R.O. Medchal, regarding the above said property.

For Space.Vision Edifice

 Partner

WHEREAS the Land Owner No.4 herein is also the absolute owner and possessor of the Agriculture Land admeasuring **Ac.1-18 Gts.**, (out of Ac.2-07 Gts.,) in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, having purchased the same from : INDUKURI PULLAM RAJU S/o. RAMKRIHNSA RAJU, by virtue of registered Sale Deed Document **No.15400/2006**, of Book - I, Dt.18-07-2006, registered at S.R.O. Medchal, Rangareddy District.

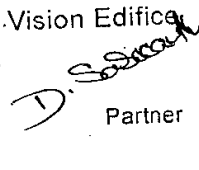
Whereas the Land Owner No.4 has executed an AGPA infavour B.ARJUN REDDY vide registered AGPA Document **No.14220/2007**, Dt.12/09/2007, registered at S.R.O. Medchal, regarding the Agriculture Land admeasuring **Ac.1-18 Guntas**, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, And whereas Late. B.ARJUN REDDY, was expired on Dated.11-12-2010, and after demise of Late. B.Arjun Reddy's Wife, Son and Daughters (Land Owners No.5-9) will become rights of the said property.

Whereas the Land Owners No.4-9 has appointed the attorney (Space Vision Edifice) in respect of the Land admeasuring **Ac.1-27 Gts.**, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, vide registered GPA Document **No.3675/2015**, of Book - I, Dt.08/05/2015, registered at S.R.O. Quthbullapur.

Whereas the Land Owner No.10 herein is the sole, absolute owner and peaceful possessor and purchaser of the Open Land admeasuring **1452.0 Sq.yards** or its equivalent to 1213.872 Sq.Mtrs, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. VELLURI SRINIVASA RAO S/o. CHINTTHA RANJAN DAS, (rep. by his AGPA Holder: 21st Century Investments and Properties Pvt. Ltd., vide registered AGPA Document No.13186/2008, Dt.16/10/2008, of Book-I, registered at S.R.O. Quthbullapur), by virtue of registered Sale Deed Document **No.2281/2015**, of Book - I, Dt.13/03/2015, registered at S.R.O. Quthbullapur.

Whereas the Land Owner No.10 herein is also the sole, absolute owner and peaceful possessor and purchaser of the Land to an extent of **Ac.1-20 Guntas** or its equivalent to **7260.0 Sq.yards**, in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Smt. ABBURI RAMA DEVI W/o. Late. SAMBASIVA RAO, (rep. by his AGPA Holder: Sri. M.V.R.S.PRASAD S/o. M.SATYA RANGAIAH, vide registered AGPA Document **No.5761/2007**, of Book-I, Dt.22-03-2007, registered at S.R.O. Medchal), by virtue of registered Sale Deed Document **No.10013/2015**, of Book - I, Dt.20/11/2015, registered at S.R.O. Quthbullapur.

For Space.Vision Edifice

 
Partner

And whereas the developers have entered into DAGPA's with above mentioned land owners for the Development of their Properties. And Whereas the said Vendors through DAGPA Holders and GPA Holders have developed the said land into Residential house site plots in different sizes. And said layout named as **"VENUS ENCLAVE"**.

AND WHEREAS the Vendors through GPA, DAGPA Holders, Vendor No.10 as Self have offered and agreed to sell the **Plot No.169**, land admeasuring **210.0 Sq.Yards** or equivalent to 175.56 Sq.Mtrs, in part of **Survey No.15**, of **"VENUS ENCLAVE"** Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Medchal Malkajgiri District, to the Vendee for a total sale consideration of **Rs.23,10,000/-** (Rupees Twenty Three Lakh Ten Thousand Only) and the Vendee has agreed to purchase the same, and hereinafter called the Schedule of Property annexed hereto.

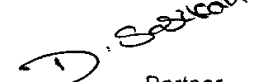
NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS:

1. The Vendee has paid the total sale consideration of **Rs.23,10,000/-** (Rupees Twenty Three Lakh Ten Thousand Only) to the Vendors GPA, DAGPA Holders and Vendor No.10 as self :
 - I. **Rs.18,00,000/-** vide cheque **No.276388**, Dt.15-05-2017, Drawn on Axis Bank Ltd., being financed by DHFL.
 - II. **Rs.5,10,000/-** paid by Vendee.

And the Vendors through GPA, DAGPA Holders, Vendor No.10 as Self, do hereby admits and acknowledges the receipt of the said sum and also delivered the vacant possession of the said property to the Vendee, the Vendee shall hold and enjoy the same.

2. That the rights, titles, interest have been transferred in favour of the Vendee. And the Vendors paid all taxes and dues in respect of the Schedule Property. And whereas the Vendors GPA Holders have agreed to handover all the Link documents (Xerox/Original) the above said property.
3. WHEREAS the Schedule Property is free from all kinds of encumbrances, charges, sales, gifts, mortgages and other court attachments etc.
4. WHEREAS the Vendors further covenant with the Vendee that if the Vendee is deprived of whole or any part on account of any defect in the Vendor's title, the Vendors shall indemnify and compensate the Vendee against the same.
5. WHEREAS the Vendors shall indemnify and keep the Vendee indemnified from all losses, expenses and other damages in respect of the Schedule Property hereby conveyed.

For Space.Vision Edifice

 
Partner

6. That the Vendee shall hold and enjoy the SCHEDULE PROPERTY as an absolute owner as he/she likes without any let or hindrance either from the Vendors or any other person or persons whomsoever.
7. That the land affected by the document is not the assigned land as defined in Section 2(1) Act 9 of 1977.
8. That the property covered by the document situated in the peripheral area and it is exempted from the ULC as per G.O.Ms.No.733, dated 31-10-1988. If the transfer of the land is subsequently found to be in violation of any of the provisions of the Urban Land (C & R) Act 1976 or of the G.O. referred to above the Vendor will be liable for prosecution.
9. And if there is any house/structure in the schedule property hereby transferred in this regard the parties may be prosecuted U/s 27 & 64 of I.S.Act.

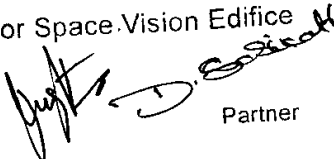
RULE (3) MARKET VALUE STATEMENT

PLOT NO.	:	169
SURVEY NO.	:	15/Part
AREA	:	210.0 Sq.Yds
VALUE PER SQ.YARD	:	Rs.5,000/-
TOTAL MARKET VALUE	:	Rs.10,50,000/-
VILLAGE	:	GAJULARAMARAM
MANDAL	:	QUTHBULLAPUR
DISTRICT	:	MEDCHAL MALKAJGIRI

That the Market Value of the said property is Rs.5,000/- per Sq.yard, thus the total value comes to **Rs.10,50,000/-** only, and the stamp duty is paid thereon under Rule 3 of A.P.P.U.V.I Rules 1975.

The Sale Consideration Value of the property is **Rs.23,10,000/-** thus the D.S.D. is Rs.92,300/- R.F. is Rs.11,550/- and T.D. Charges is Rs.34,650/- along with User Charges is Rs.200/- thus the Total amount of **Rs.1,38,700/-** paid vide Challan **No.2418JQ110217**, through Net Banking from State Bank of India.

Contd...8...

For Space.Vision Edifice

 Partner

SCHEDULE OF THE PROPERTY

All that the Residential **Plot No.169**, land admeasuring **210.0 Sq.Yards** or equivalent to 175.56 Sq.Mtrs, in part of **Survey No.15**, of "**VENUS ENCLAVE**" Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Medchal Malkajgiri District, Telangana State and bounded by:

NORTH : NEIGHBOURS LAND

SOUTH : PLOT NO.168

EAST : NEIGHBOURS LAND

WEST : 30' WIDE ROAD

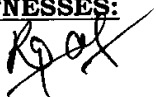
More clearly delineated in the Plan annexed hereto and marked in RED colour.

IN WITNESSES WHEREOF, the Rep. by their GPA, DAGPA Holders, Vendor No.10 as Self, Consenting party and Vendee have signed on this Deed of Sale, with free will and consent on this the day, month and year first above mentioned.

For Space-Vision Edifice

WITNESSES:

1.



2.



SIGN OF VENDORS

partner
(Rep. by their GPA, DAGPA
Holders & Vendor No.10 as Self)

SIGN OF VENDEE

REGISTRATION PLAN SHOWING RESIDENTIAL **PLOT NO.169**, LAND ADMEASURING **210.0 SQ.YARDS** OR EQUIVALENT TO 175.56 SQ.MTRS, IN PART OF **SURVEY NO.15**, OF "**VENUS ENCLAVE**" SITUATED AT **GAJULARAMARAM VILLAGE**, QUTHBULLAPUR MANDAL AND MUNICIPALITY, MEDCHAL MALKAJGIRI DISTRICT, TELANGANA STATE.

VENDORS: **Sri. G.VENKATA RAO S/o. KODANDA RAMAIAH** and others
All are Represented by their GPA, DAGPA Holders:

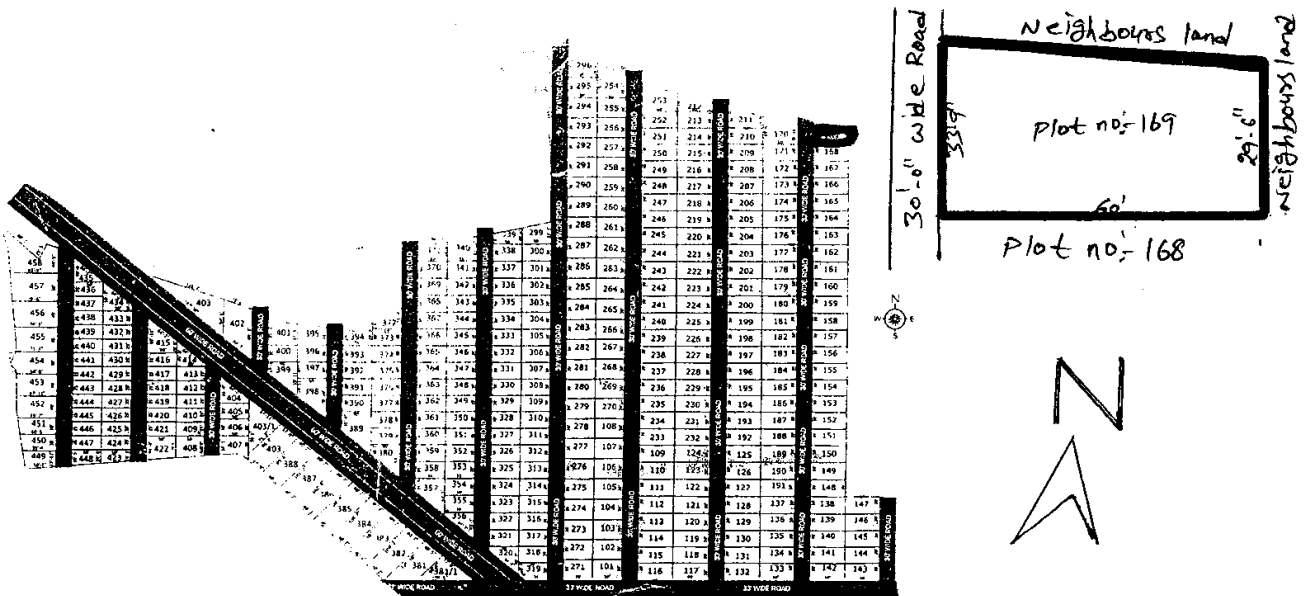
SPACE VISION EDIFICE, represented by its Partners:

1. **Sri. ISANAKA MASTHAN REDDY S/o. I.KRISHNA REDDY**
2. **Sri. D.SASIKANTH S/o. D.KRISHNA REDDY**

VENDEE: **Mrs. B SUNITHA W/o. KAPPALA RAMESH**

REF: INCLUDED

EXCLUDED



WITNESSES:

1. *[Signature]*

2. *[Signature]*

For Space.Vision Edifice

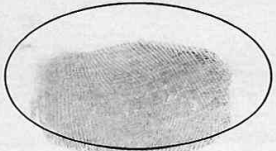
[Signature] D. Sasikanth
Partner

SIGN OF VENDORS

(Rep. by their GPA, DAGPA Holders & Vendor No.10 as Self)

SIGN OF VENDEE

PHOTOGRAPHS AND FINGER PRINTS AS PER SECTION 32 A OF
REGISTRATION ACT, 1908

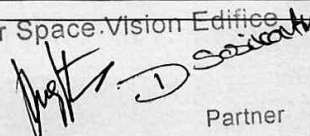
Sl.No.	FINGER PRINT IN BLACK INK (LEFT THUMB)	PASSPORT SIZE PHOTOGRAPH BLACK & WHITE	NAME & PERMANENT POSTAL ADDRESS OF PRESENTANT/SELLER/BUYER
			Sri. POTLURI SOMA SEKHAR S/o. Sri. P.D.L.V.PRASADA RAO, R/o. Gollapalli, Nuzvidu Mandal, Krishna District.
			Dr. YARLAGADDA ASHOK S/o. VENKATA SUBBAIAH, aged about 62 years, Occupation: Business, R/o. Flat No.4, Sivaleela Apartments, Guntur, Guntur District, A.P
			A.RAMA KRISHNA S/o. A.SAMBASIVA RAO, R/o. Plot No.18 Vertex Privilege, Nizampet Road, Hyderabad
			Smt. B.KALAVATHI W/o. Late. B.ARJUN REDDY, aged about 63 years, Occupation: House Wife, R/o. House No.3-5-590, Himayath Nagar, Hyderabad - 500 029

SIGNATURE OF WITNESSES:

1. 

2. 

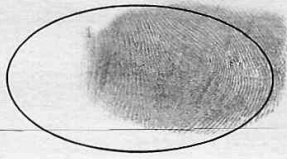
For Space.Vision Edifice



Partner

SIGNATURE OF EXECUTANT'S

PHOTOGRAPHS AND FINGER PRINTS AS PER SECTION 32 A OF
REGISTRATION ACT, 1908

Sl.No.	<u>FINGER PRINT</u> <u>IN BLACK INK (LEFT</u> <u>THUMB)</u>	<u>PASSPORT SIZE</u> <u>PHOTOGRAPH</u> <u>BLACK & WHITE</u>	<u>NAME & PERMANENT</u> <u>POSTAL ADDRESS OF</u> <u>PRESENTANT/SELLER/BUYER</u>
			Smt. B.SUCHARITA REDDY D/o. Late. B.ARJUN REDDY, W/o. P.VIVEK, aged about 47 years, Occupation: Doctor, R/o. 601, Sharada Edifice, House No.3-5-590, Himayath Nagar, Hyderabad
			Sri. B.KRISHNA REDDY S/o. Late. B.ARJUN REDDY, aged about 45 years, Occupation: Doctor, R/o. 11-5-421/1, Lakdikapool, Red Hills, Hyderabad
			Smt. D.RAJITHA D/o. Late. B.ARJUN REDDY, W/o. D.MAHIPAL REDDY, R/o. Flat No.408, Green Park Residency, B.K.Guda, S.R. Nagar, Hyderabad.
			Smt. K.SREELATHA D/o. Late. B.ARJUN REDDY, W/o. K.VIJAY BHASKAR REDDY R/o. Plot No.8, Sai Enclave, House No.8-2-704/21, Road No.12, Banajar Hills, Hyderabad.

SIGNATURE OF WITNESSES:

1. 

2. 

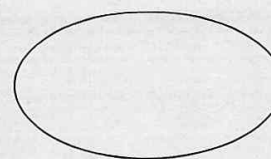
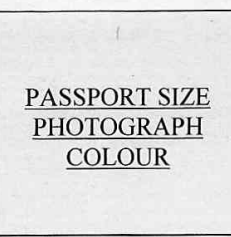
For Space.Vision Edifice

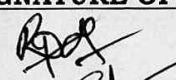
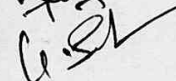
Partner

SIGNATURE OF EXECUTANT'S

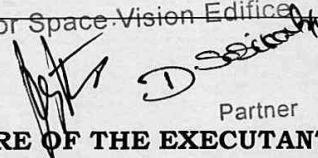
PHOTOGRAPHS AND FINGER PRINTS AS PER SECTION 32 A OF
REGISTRATION ACT, 1908

Sl.No.	FINGER PRINT IN BLACK INK (LEFT THUMB)	PASSPORT SIZE PHOTOGRAPH COLOUR	NAME & PERMANENT POSTAL ADDRESS OF PRESENTANT/SELLER/BUYER
			B. Sunita 36yrs w/o K. Ramesh Flat NO. 201, 6-10-115/2 Vijaya nagar Balanagar (M) mmdit
			V. Buchesh Gupta 41yrs S/o Gupta Narsaiah 241 (2-88/34/4) Vishva Karmas Clay Suranam (V) mmdit
			

SIGNATURE OF WITNESSES:

1. 
2. 

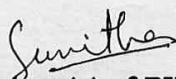
For Space-Vision Edifice

 Partner
SIGNATURE OF THE EXECUTANT

Note: If the Buyer(s) is/are not present before the Sub-Registrar, the following request should be signed.

I /We send herewith my/our Photograph(s) and fingerprints in the form prescribed through my representative: V. Buchesh Gupta, As I/We cannot appear personally before the Registering Officer in the Office of the Sub-Registrar of Assurances.

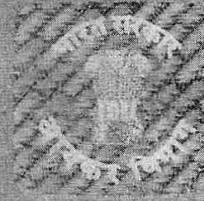

Signature of the Representative:


Signature(s) of BUYER (s)

आयकर विभाग
INCOME TAX DEPARTMENT
SPACE VISION EDIFICE



भारत सरकार
GOVT. OF INDIA



08/10/2014

Permanent Account Number

ACQFS9444Q

06112014

भारत सरकार
ELECTION COMMISSION OF INDIA
ELECTOR PHOTO IDENTITY CARD
SW/D4412185

नाम : Isanaka Mastaan Reddy
पिता : Isanaka Krishna Reddy

[Handwritten signature]

आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA

SASIKANTH DEVARAPALLI
KRISHNA REDDY DEVARAPALLI

16/04/1979

Permanent Account Number
AKHPD5033F

Signature

[Handwritten signature]

आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA

B SUNITHA
SOMAIAH BATHINI

26/07/1980

Permanent Account Number

BHAPB2123D

Signature

[Handwritten signature]



भारत सरकार
GOVERNMENT OF INDIA

गुदिवडा सुरेश कुमार
Gudivada Suresh Kumar

जन्म वर्ष / Year of Birth: 1976
लिंग / Male

4476 4696 8777

अधार - सामान्य नागरिक

[Handwritten signature]

RACHARLA GANGADHAR

RACHARLA PEDDA POSHANNA

22/03/1978

Permanent Account Number

AKCPR6967R

[Handwritten signature]

Online Challan Proforma[SRO copy]

Challan No:795NC2170517



Registration & Stamps
Department, Telangana

Bank Code :SBHY	
I Remitter Details	
Name	B SUNITHA
Address	MEDCHAL MALKAJIRI DISTRICT
PAN Card Number	BHAPB2123D
Aadhar Card Number	
Mobile Number	*****310
II Exe cutant Details	
Name	I MASTHAN REDDY AND OTHER
Address	SPACE VISION EDIFICE
III Claimant details	
Name	B SUNITHA
Address	MEDCHAL MALKAJIRI DISTRICT
IV Document Nature	
Nature of Document	SALE DEED
Property Situated in(District)	MEDCHAL-MALKAJIRI
V Amount Details	
Stamp Duty	92300
Transfer Duty	34650
Registration Fee	11550
User Charges	200
TOTAL	138700
Total in Words	ONE LAKH THIRTY EIGHT THOUSAND SEVEN HUNDRED RUPEES ONLY
Date(DD-MM-YYYY)	17-05-2017
Transaction Id	7239022192419
Signature of remitter	

Online Challan Proforma[Citizen copy]

Challan No:795NC2170517



Registration & Stamps
Department, Telangana

Bank Code :SBHY	
I Remitter Details	
Name	B SUNITHA
Address	MEDCHAL MALKAJIRI DISTRICT
PAN Card Number	BHAPB2123D
Aadhar Card Number	
Mobile Number	*****310
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Name	I MASTHAN REDDY AND OTHER
Address	SPACE VISION EDIFICE
III Claimant details	
Name	B SUNITHA
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Transaction Id	7239022192419
Signature of remitter	

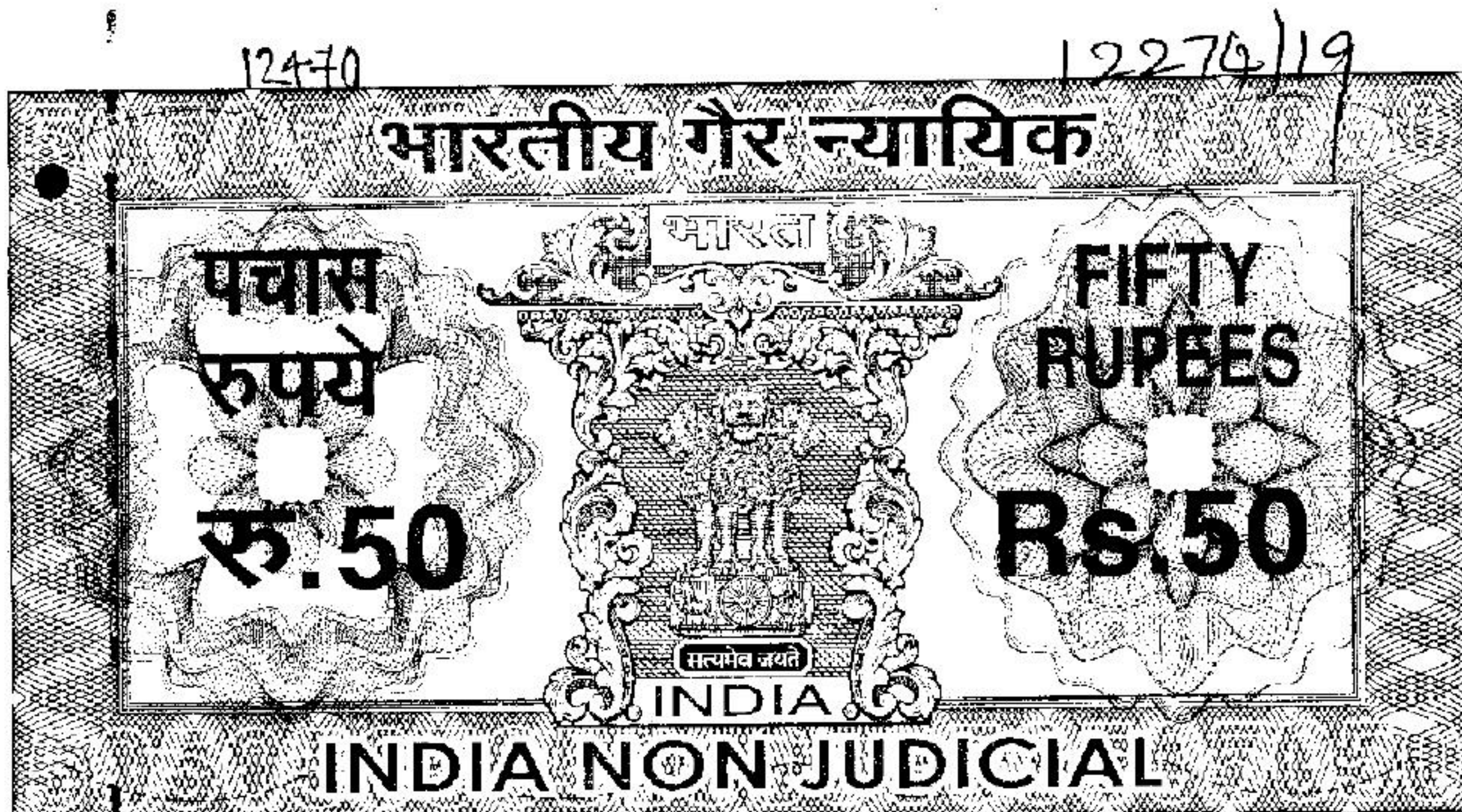
Reference details for eChallan

Registration & Stamps Department, Telangana



O / District-Registrar Details

PR	B SUNITHA
PR	9493014310
	795NC2170517
	CUHb



తెలంగాణ తెలంగాణ TELANGANA

Sl. No. 3203, Dated. 20/05/2019 Rs. 50/-

Sold To: D SASIKANTH

S/o. D KRISHNA REDDY

For Whom: Self, R/o. Hyderabad

H 104372

P.KAVITHA

LICENCED STAMP VENDOR

L.No.:15-21-002/2013

Ren.No.15-21-039/2016

H.No.5-28-251, Plot No.131, Shiridi Sai Bahadur Nagar
I.D.A, Jeedimetla, Quthbullapur, M.M.District

Ph.9908088744

SALE DEED

This Deed of Sale is made and executed on this the 21 day of May 2019, registered at S.R.O. Quthbullapur by and between :

1. **Sri. G.VENKATA RAO S/o. KODANDA RAMAIAH**, aged about 54 years, Occupation: Employee, R/o. Flat No.57, Canara Tower, Chandramouli pura, Vijayawada, A.P.

(Vendor No.1 has entered into DAGPA with Space Vision Edifice vide registered DAGPA Document No.4361/2015, Dt.01/06/2015, at Quthbullapur)

2. **Sri. POTLURI SOMA SEKHAR S/o. Sri. P.D.L.V.PRASADA RAO**, aged about 41 years, Occupation: Business, R/o. Gollapalli, Nuzvidu Mandal, Krishna District, A.P.

(Vendor No.2 has appointed a GPA Holder (Space Vision Edifice) vide registered GPA Document No.737/2015, Dt.22/01/2015, at Quthbullapur)

3. **Dr. YARLAGADDA ASHOK S/o. VENKATA SUBBAIAH**, aged about 62 years, Occupation: Business, R/o. Flat No.4, Sivaleela Apartments, Guntur, Guntur District, A.P.

(Vendor No.3 has appointed a GPA Holder (Space Vision Edifice) vide registered GPA Document No.10014/2015, Dt.20/11/2015, at Quthbullapur)

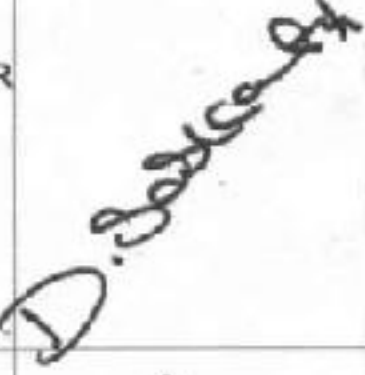
Contd...2...

[Handwritten signatures]

Presentation Endorsement:

Presented in the Office of the Sub Registrar, Quthbullapur along with the Photographs & Thumb Impressions as required Under Section 32-A of Registration Act, 1908 and fee of Rs. 4150/- paid between the hours of 3 and 4 on the 21st day of MAY, 2019 by Sri Isanaka Masthan Reddy

Execution admitted by (Details of all Executants/Claimants under Sec 32A):

Sl No	Code	Thumb Impression	Photo	Address	Signature/Ink Thumb Impression
1	CL		 [1521-1-2019-12470]CL-999-	D.SASIKANTH S/O. D.KRISHNA REDDY FLAT NO.601 65/V2 DWARAKAMAI MANSION BHAGYANAGAR COLONY KUKATPALLY, HYDERABAD	
2	EX		 [1521-1-2019-12470]EX-999-	D.SASIKANTH (PARNTER) S/O. D.KRISHNA REDDY F.NO.601, P.NO.65/V2, BHAGYANAGAR CLY., KUKATPALLY, HYD	
3	EX		 [1521-1-2019-12470]EX-999-	ISANAKA MASTHAN REDDY (PARNTER) S/O. I KRISHNA REDDY 1- 90/7/B/SA/506,MADHAPUR, HYDERABAD .HYDERABAD, Telangana, 500090, SERILINGAMPALLY	

Identified by Witness:

Sl No	Thumb Impression	Photo	Name & Address	Signature
1		 [1521-1-2019-12470]WITNESS	K.VAMSHI KRISHNA NIZAMABAD DIST.	
2		 [1521-1-2019-12470]WITNE	B.PRASHANTH KARIM NAGAR DIST.	

21st day of May, 2019

Signature of Sub Registrar
Quthbullapur
 Bk - 1, CS No 12470/2019 & Doct No
12274/2019. Sheet 1 of 11 Sub Registrar
Quthbullapur

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తెలంగాణ తెలంగాణ TELANGANA

Sl. No: 5204, Dated. 20/05/2019 Rs. 50/-

Sold To: D SASIKANTH

S/o. D KRISHNA REDDY

For Whom: Self, R/o. Hyderabad

104373

P.KAVITHA

LICENCED STAMP VENDOR

L.No.: 15-21-002/2013

Ren.No. 15-21-039/2016

IL.No. 5-28-251, Plot No. 131, Shiridi SaiBabanagar
I.D.A., Jeedimetla, Quthbullapur, M.M. District

Ph. 9908088744

4. **21st Century Investments and Properties Pvt. Ltd.**, having office at Plot No.18 Vertex Privilege, Nizampet Road, Hyderabad, Rep. by its Director: **Sri. A.RAMA KRISHNA S/o. A.SAMBASIVA RAO**, aged about 45 years, Occupation: Business, R/o. Plot No.18 Vertex Privilege, Nizampet Road, Hyderabad.
5. **Smt. B.KALAVATHI W/o. Late. B.ARJUN REDDY**, aged about 63 years, Occupation: House Wife, R/o. House No.3-5-590, Himayath Nagar, Hyderabad - 500 029.
6. **Smt. B.SUCHARITA REDDY D/o. Late. B.ARJUN REDDY, W/o. P.VIVEK**, aged about 47 years, Occupation: Doctor, R/o. 601, Sharada Edifice, House No.3-5-590, Himayath Nagar, Hyderabad.
7. **Sri. B.KRISHNA REDDY S/o. Late. B.ARJUN REDDY**, aged about 45 years, Occupation: Doctor, R/o. 11-5-421/1, Lakdikapool, Red Hills, Hyderabad.
8. **Smt. D.RAJITHA D/o. Late. B.ARJUN REDDY, W/o. D.MAHIPAL REDDY**, aged about 44 years, Occupation: House Wife, R/o. Flat No.408, Green Park Residency, B.K.Guda, S.R. Nagar, Hyderabad.
9. **Smt. K.SREELATHA D/o. Late. B.ARJUN REDDY, W/o. K.VIJAY BHASKAR REDDY** aged about 42 years, Occupation: House Wife, R/o. Plot No.8, Sai Enclave, House No.8-2-704/21, Road No.12, Banajar Hills, Hyderabad, Telangana State.

(Vendors No.4-9 have appointed a GPA Holder (Space Vision Edifice) vide registered GPA Document No.3675/2015, Dt.08/05/2015, at Quthbullapur)

[Signature]

[Signature]

Endorsement: Stamp Duty, Transfer Duty, Registration Fee and User Charges are collected as below in respect of this instrument.

Description of Fee/Duty	In the Form of						Total
	Stamp Papers	Challan u/S 41 of IS Act	E-Challan	Cash	Stamp Duty u/S 16 of IS act	DD/BC/ Pay Order	
Stamp Duty	100	0	33100	0	0	0	33200
Transfer Duty	NA	0	12450	0	0	0	12450
Reg. Fee	NA	0	4160	0	0	0	4160
User Charges	NA	0	100	0	0	0	100
Total	100	0	49800	0	0	0	49900

Rs. 45560/- towards Stamp Duty including T.D under Section 41 of I.S. Act, 1899 and Rs. 4160/- towards Registration Fees on the chargeable value of Rs. 830000/- was paid by the party through E-Challan/BC/Pay Order No. 1052TJ200519 dated 20-MAY-19 of, SBIN/

Online Payment Details Received from SBI e-P

(1). AMOUNT PAID: Rs. 49800/-, DATE: 20-MAY-19, BANK NAME: SBIN, BRANCH NAME: , BANK REFERENCE NO: 0499162045219, PAYMENT MODE: CASH-1000200, ATRN: 0499162045219, REMITTER NAME: D SASIKANTH, EXECUTANT NAME: SPACE VISION EDIFICE, CLAIMANT NAME: D SASIKANTH).

Date:

21st day of May, 2019

Signature of Registering Officer
Quthbullapur

Certificate of Registration

Registered as document no. 12274 of 2019 of Book-1 and assigned the identification number 1 - 1521 - 12274 - 2019 for Scanning on 21-MAY-19.

Registering Officer
Quthbullapur
(V. Jyothi)

Bk - 1, GS No 12470/2019 & Doct No 12274/2019. Sheet 2 of 11 Sub Registrar Quthbullapur

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Vendors No.1-9 are Rep. by their GPA, DAGPA Holders:

SPACE VISION EDIFICE, (Pan [REDACTED] having its office at flat No.703, Tirumalashah Apartments, Ellareddy Guda, Ameerpet, Hyderabad, represented by its Partners: 1. **Mr. ISANAKA MASTHAN REDDY S/o. I.KRISHNA REDDY**, aged about 47 years, Occupation: Business, R/o. 1-90/7/B/SA/506, Road No.1, Pathrika Nagar, Madhapur, Serilingampally Mandal, Rangareddy District -500 081 Telangana, (Aadhaar [REDACTED] 2. **Sri. D.SASIKANTH S/o. D.KRISHNA REDDY**, aged about 39 years, Occupation: Business, R/o. Plot No.534, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Telangana State (Aadhaar No. [REDACTED] 2662)

10. **SPACE VISION EDIFICE**, (Pan [REDACTED] having its office at flat No.703, Tirumalashah Apartments, Ellareddy Guda, Ameerpet, Hyderabad, represented by its Partners: 1. **Mr. ISANAKA MASTHAN REDDY S/o. I.KRISHNA REDDY**, aged about 48 years, Occupation: Business, R/o. 1-90/7/B/SA/506, Road No.1, Pathrika Nagar, Madhapur, Serilingampally Mandal, Rangareddy District -500 081 Telangana, (Aadhaar No. [REDACTED] 2. **Sri. D.SASIKANTH S/o. D.KRISHNA REDDY**, aged about 40 years, Occupation: Business, R/o. Plot No.534, Vivekananda Nagar Colony, Kukatpally, Hyderabad, Telangana State (Aadhaar No. [REDACTED] 2662)

(Vendor No.10 as Self vide registered Sale Deed Document **No.2281/2015**, Dt.13/03/2015, and Sale Deed Document **No.10013/2015**, Dt.20/11/2015, both are registered at Quthbullapur)

Hereinafter called the "**VENDORS**" of the first part which term shall mean and include all its heirs, executors, administrators, legal representatives, nominees and assignees etc.,

IN FAVOUR OF

Mr. D SASIKANTH S/o. D KRISHNA REDDY, aged about 40 years, occupation: Business, R/o. Flat No.601, Plot No.65/V2, Dwarakamai Mansion, Bhagyanagar Colony, Kukatpally, Hyderabad - 500 072, Telangana State. (Pan [REDACTED] Cell No.9866577617)

Hereinafter called the "**VENDEE**" of the Second part which term shall mean and include all his/her heirs, executors, administrators, legal representatives, nominees and assignees etc.,

Whereas the Land Owner No.1 (i.e., G.VENKAT RAO) herein is the owner of the Agricultural land admeasuring **Ac.0-12 Gts, (Out of Ac.2-37 Gts)** in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same Vide Registered Sale Deed **Document No.15406/2006**, Dt:18-07-2006, of Book - I, Registered at S.R.O.Medchal.

Contd...4...

For Space Vision Edifice



D. Sasikanth

Partner

Whereas the Land Owner No.1 (i.e., G.VENKAT RAO) has entered into Development Agreement cum GPA with Space Vision Edifice to develop the **Open land** admeasuring **1452.0 Sq.Yds** or equivalent to 1213.87 Sq.Mtrs, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, vide registered **DAGPA** Document **No.4361/2015**, of Book-I, Dt.01-06-2015, registered at S.R.O. Quthbullapur.

WHEREAS the Land Owner No.2 (i.e., Sri. POTLURI SOMA SEKHAR) herein is the absolute owner and peaceful possessor and pattedar of the Agriculture Land to an extent of **Ac.1-04 Guntas**, (out of Ac.2-08 Gts.) in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. INDUKURI PULLAM RAJU S/o. RAMAKRISHNA RAJU, by virtue of registered Sale Deed Document **No.16752/2006**, of Book - I, Dt.18/07/2006, registered at S.R.O. Medchal.

Whereas the Land Owner No.2 (i.e., Sri. POTLURI SOMA SEKHAR) herein is also the absolute owner and peaceful possessor and pattedar of the Agriculture Land to an extent of **Ac.0-33 Guntas**, (out of Ac.2-37 Gts.) in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. J.LAKSHMIPATHI RAO S/o. Late. J.V.RAMA RAO, by virtue of registered Sale Deed Document **No.16755/2006**, of Book - I, Dt.18-07-2006, registered at S.R.O. Medchal.

And thus the same land was mutated and incorporated in the Revenue records of Pattedar Pass Book and issued Pass Book on the name of Land Owner, vide its Pattedar Pass Book No.637003, Title Deed No.637003 and Patta No.809, issued by M.R.O. Quthbullapur Mandal, Rangareddy District.

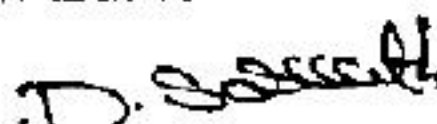
Whereas the Land Owner No.2 has appointed the Attorney (Space Vision Edifice) in respect of the Open Land admeasuring Ac.1-37 Gts., or its equivalent to 9317.0 Sq.yards (out of Ac.5-05 Gts.) in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal, Rangareddy District, vide registered **GPA** Document **No.737/2015**. Dt.28/01/2015, registered at S.R.O. Quthbullapur, for the purpose of the Selling the said property to the prospective purchasers.

WHEREAS the Land Owner No.3 (i.e., Dr. YARLAGADDA ASHOK) herein is the sole, absolute owner and peaceful possessor and purchaser of the Agriculture Land to an extent of **Ac.0-29 Guntas**, (out of Ac.2-07 Guntas) in Part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. INDUKURI PULLAM RAJU S/o. RAMAKRISHNA RAJU, by virtue of registered Sale Deed Document **No.16753/2006**, of Book-I, Dt.18/07/2006, registered at S.R.O. Medchal.

For Space-Vision Edifice

Contd...5...




Partner

WHEREAS the Land Owner No.3 herein is also the Sole, absolute owner and peaceful possessor and purchaser of the Agriculture Land to an extent of **Ac.1-04 Guntas**, (out of Ac.2-08 Guntas) in Part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. **INDUKURI PULLAM RAJU S/o. RAMAKRISHNA RAJU**, by virtue of registered Sale Deed Document **No.16754/2006**, Dt.18/07/2006, of Book - I, registered at S.R.O. Medchal.

Whereas the Land Owner No.3 has appointed the General Power of Attorney infavour of Space Vision Edifice, regarding the Land admeasuring **Ac.1-33 Guntas** or its equivalent to **8833.0 Sq.Yards**, in Part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, vide registered **GPA Document No.10014/2015**, Dt.20/11/2015, registered at S.R.O. Quthbullapur, for the purpose of the Selling the said property to the prospective purchasers.

WHEREAS the Land Owner No.4 (i.e., 21st Century Investments and Properties Pvt. Ltd.) herein is the absolute owner and possessor of the Agriculture Land admeasuring **Ac.0-09 Gts.**, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, having purchased the same from : **G.RAJI REDDY** and others, by virtue of registered Sale Deed Document **No.15336/2007**, of Book - I, Dt.05-09-2007, registered at S.R.O. Medchal, Rangareddy District.

Whereas the Land Owner No.4 has executed an AGPA infavour **B.ARJUN REDDY** vide registered AGPA Document **No.15747/2007**, Dt.12/09/2007, registered at S.R.O. Medchal, regarding the above said property.

WHEREAS the Land Owner No.4 herein is also the absolute owner and possessor of the Agriculture Land admeasuring **Ac.1-18 Gts.**, (out of Ac.2-07 Gts.) in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, having purchased the same from : **INDUKURI PULLAM RAJU S/o. RAMKRISHNA RAJU**, by virtue of registered Sale Deed Document **No.15400/2006**, of Book - I, Dt.18-07-2006, registered at S.R.O. Medchal, Rangareddy District.

Whereas the Land Owner No.4 has executed an AGPA infavour **B.ARJUN REDDY** vide registered AGPA Document **No.14220/2007**, Dt.12/09/2007, registered at S.R.O. Medchal, regarding the Agriculture Land admeasuring **Ac.1-18 Guntas**, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, And whereas Late. **B.ARJUN REDDY**, was expired on Dated.11-12-2010, and after demise of Late. **B.Arjun Reddy's** Wife, Son and Daughters (Land Owners No.5-9) will become rights of the said property.

Contd...6...

For Space Vision Edifice



D. Sarathi

Partner

Whereas the Land Owners No.4-9 has appointed the attorney (Space Vision Edifice) in respect of the Land admeasuring **Ac.1-27 Gts.**, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal & Municipality, Ranga Reddy District, vide registered GPA Document **No.3675/2015**, of Book - I, Dt.08/05/2015, registered at S.R.O. Quthbullapur.

Whereas the Land Owner No.10 herein is the sole, absolute owner and peaceful possessor and purchaser of the Open Land admeasuring **1452.0 Sq.yards** or its equivalent to 1213.872 Sq.Mtrs, in **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Sri. VELLURI SRINIVASA RAO S/o. CHINTA RANJAN DAS, (rep. by his AGPA Holder: 21st Century Investments and Properties Pvt. Ltd., vide registered AGPA Document No.13186/2008, Dt.16/10/2008, of Book-I, registered at S.R.O. Quthbullapur), by virtue of registered Sale Deed Document **No.2281/2015**, of Book - I, Dt.13/03/2015, registered at S.R.O. Quthbullapur.

Whereas the Land Owner No.10 herein is also the sole, absolute owner and peaceful possessor and purchaser of the Land to an extent of **Ac.1-20 Guntas** or its equivalent to **7260.0 Sq.yards**, in part of **Survey No.15**, Situated at **Gajularamaram Village**, Quthbullapur Mandal and Municipality, Ranga Reddy District, having purchased the same from : Smt. ABBURI RAMA DEVI W/o. Late. SAMBASIVA RAO, (rep. by his AGPA Holder: Sri. M.V.R.S.PRASAD S/o. M.SATYA RANGAIAH, vide registered AGPA Document **No.5761/2007**, of Book-I, Dt.22-03-2007, registered at S.R.O. Medchal), by virtue of registered Sale Deed Document **No.10013 of 2015**, of Book - I, Dt.20-11-2015, registered at S.R.O. Quthbullapur.

And whereas the developers have entered into DAGPA's with above mentioned land owners for the Development of their Properties. And Whereas the said Vendors through DAGPA Holders and GPA Holders have developed the said land into Residential house site plots in different sizes. And said layout named as **"VENUS ENCLAVE"**.

AND WHEREAS the Vendors through GPA, DAGPA Holders, Vendor No.10 as Self have offered and agreed to sell the **Plot No.467**, Land admeasuring **166.0 Sq.yards** or its equivalent to 138.77 Sq.mtrs, in **Survey No.15/part**, Situated at **Gajularamaram Village** and under GHMC Circle, Quthbullapur Mandal, Medchal Malkajgiri District, Telangana State, to the Vendee for a total sale consideration of **Rs.8,30,000/-** (Rupees Eight Lakh Thirty Thousand Only) and the Vendee has agreed to purchase the same, and hereinafter called the Schedule of Property annexed hereto.

Contd...7...

For Space Vision Edifice



D. Sankar

Partner

● **NOW THIS DEED OF SALE WITNESSETH AS FOLLOWS :**

1. The Vendee has paid the total sale consideration of **Rs.8,30,000/-** (Rupees Eight Lakh Thirty Thousand Only) to the Vendors GPA, DAGPA Holders and Vendor No.10 as self. And the Vendors through GPA, DAGPA Holders and Vendor No.10 as Self, do hereby admits and acknowledges the receipt of the said sum and also delivered the vacant possession of the said property to the Vendee, the Vendee shall hold and enjoy the same.
2. That the rights, titles, interest have been transferred in favour of the Vendee. And the Vendors paid all taxes and dues in respect of the Schedule Property. And whereas the Vendors GPA Holders have agreed to handover all the Link documents (Xerox/Original) the above said property.
3. WHEREAS the Schedule Property is free from all kinds of encumbrances, charges, sales, gifts, mortgages and other court attachments etc.
4. WHEREAS the Vendors further covenant with the Vendee that if the Vendee is deprived of whole or any part on account of any defect in the Vendor's title, the Vendors shall indemnify and compensate the Vendee against the same.
5. WHEREAS the Vendors shall indemnify and keep the Vendee indemnified from all losses, expenses and other damages in respect of the Schedule Property hereby conveyed.
6. That the Vendee shall hold and enjoy the SCHEDULE PROPERTY as an absolute owner as he/she likes without any let or hindrance either from the Vendors or any other person or persons whomsoever.
7. That the land affected by the document is not the assigned land as defined in Section 2(1) Act 9 of 1977.
8. That the property covered by the document situated in the peripheral area and it is exempted from the ULC as per G.O.Ms.No.733, dated 31-10-1988. If the transfer of the land is subsequently found to be in violation of any of the provisions of the Urban Land (C & R) Act 1976 or of the G.O. referred to above the Vendor will be liable for prosecution.
9. And if there is any house/structure in the schedule property hereby transferred in this regard the parties may be prosecuted U/s 27 & 64 of I.S.Act.

For Space Vision Edifice



D. S. Sarda

Partner

Contd...8...

RULE (3) MARKET VALUE STATEMENT

Sy No	Village	Plot no.	Value per Sq.yard	Extent (Sq.yard)	Total Amount
15/Part	Gajularamaram	467	Rs.5,000/-	166.0	Rs.8,30,000/-

That the Market Value of the said property is Rs.5,000/- per Sq.yard, thus the total value comes to **Rs.8,30,000/-** only, and the stamp duty is paid thereon under Rule 3 of A.P.P.U.V.I Rules 1975.

The Sale Consideration Value of the property is **Rs.8,30,000/-** thus the D.S.D. is Rs.33,100/-, T.D. Charges is Rs.12,450/- R.F. is Rs.4,150/- and along with User Charges is Rs.100/- thus the Total amount of **Rs.49,800/-** paid vide Challan No. 105275200519, through State Bank of India.

SCHEDULE OF THE PROPERTY

All that the Residential **Plot No.467**, Land admeasuring **166.0** Sq.yards or its equivalent to 138.77 Sq.mtrs, in **Survey No.15/part**, Situated at **Gajularamaram Village** and under GHMC Circle, Quthbullapur Mandal, Medchal Malkajgiri District, Telangana State and bounded by :

NORTH : NEIGHBOURS LAND
 SOUTH : PLOT NO.466
 EAST : 30'-0" WIDE ROAD
 WEST : PLOT NO.463

More clearly delineated in the Plan annexed hereto and marked in RED colour.

IN WITNESSES WHEREOF, the Rep. by their GPA, DAGPA Holders, Vendor No.10 as Self, Consenting party and Vendee have signed on this Deed of Sale, with free will and consent on this the day, month and year first above mentioned.

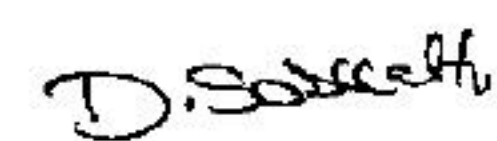
WITNESSES :

1. 

2. 

For Space Vision Edifice

SIGN OF VENDORS
 (Rep. by their GPA, DAGPA Holders & Vendor No.10 as Self)


SIGN OF VENDEE

● REGISTRATION PLAN SHOWING RESIDENTIAL PLOT NO.467, LAND ADMEASURING 166.0 SQ.YARDS OR ITS EQUIVALENT TO 138.77 SQ.MTRS, IN SURVEY NO.15/PART, SITUATED AT GAJULARAMARAM VILLAGE AND UNDER GHMC CIRCLE, QUTHBULLAPUR MANDAL, MEDCHAL MALKAJGIRI DISTRICT, TELANGANA STATE.

VENDORS: Sri. G.VENKATA RAO S/o. KODANDA RAMAIAH and others
All are Represented by their GPA, DAGPA Holders :

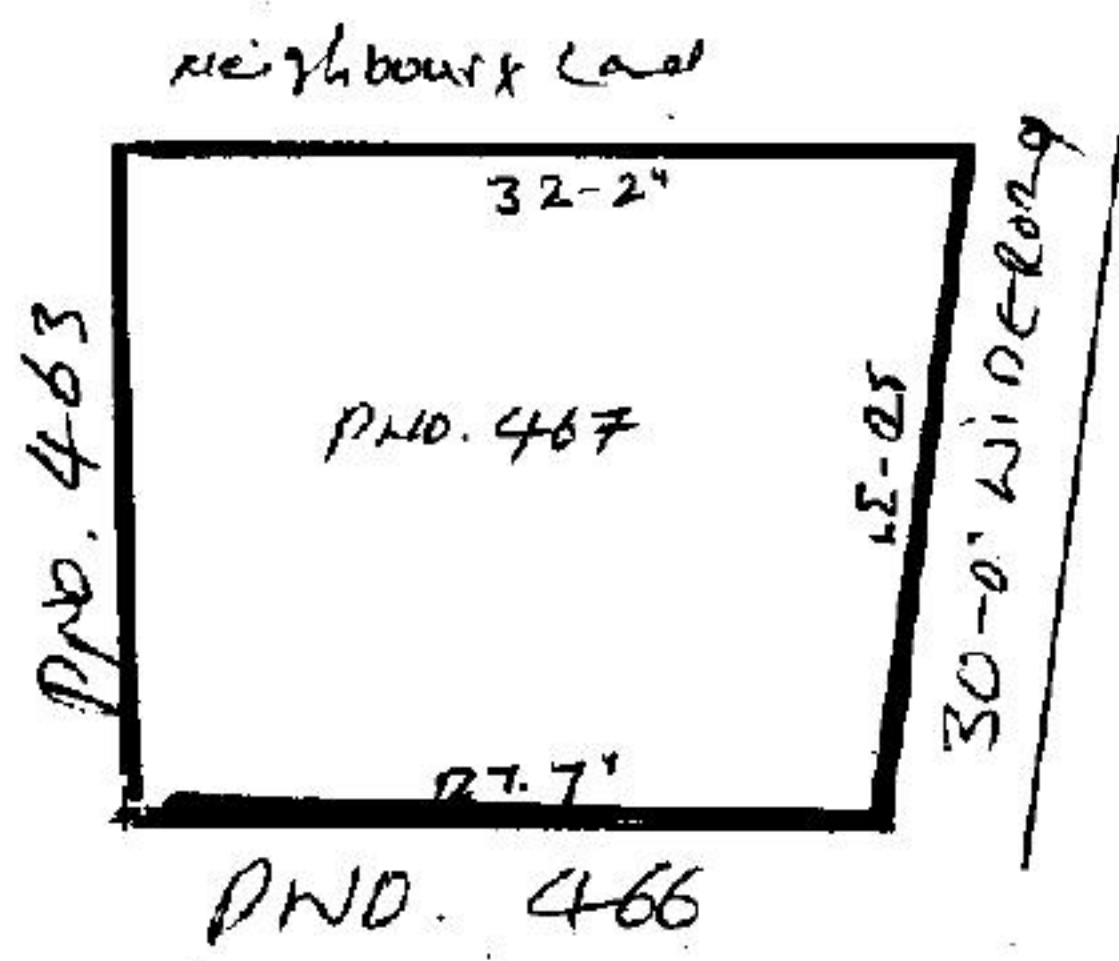
SPACE VISION EDIFICE, represented by its Partners:

1. Sri. ISANAKA MASTHAN REDDY S/o. I.KRISHNA REDDY
2. Sri. D.SASIKANTH S/o. D.KRISHNA REDDY

VENDEE : Sri. D.SASIKANTH S/o. D.KRISHNA REDDY

REF: INCLUDED 

EXCLUDED 



WITNESSES:

1.

2.

For Space-Vision Edifice

D. Sankar

Partner

SIGN OF VENDORS

(Rep. by their GPA, DAGPA Holders & Vendor No.10 as Self)

SIGN OF VENDEE

भारत सरकार
GOVERNMENT OF INDIA



అనువాక ముప్పావ రెడ్డి
Isanaka Mashan Reddy
పుట్టిన తేదీ/ DOB: 14/02/1967
పురుషుడు / MALE

భారత ప్రభుత్వం
GOVERNMENT OF INDIA



కానూర్ వంశీ కృష్ణ
Kanoor Vamshi Krishna
పుట్టిన సంవత్సరం/Year of Birth: 1996
పురుషుడు / Male

ఆధార్ - సామాన్యుని హక్కు

भारतीय विशिष्ट पहचान प्राधिकरण
INDIAN IDENTIFICATION AUTHORITY OF INDIA

చిరునామా: Address:

S/O అనువాక కృష్ణ రెడ్డి, 1-
90/7/బి/ఎస్.సి/506, జే.డబ్ల్యు.
1, పత్రిక నగర్, మాధాపూర్
శిరిలింగంపల్లి, మాధాపూర్,
కె.ఎ. రంగారెడ్డి.
తెలంగాణ - 500081

S/O Isanaka Krishna Reddy, 1-
90/7/B/SA/506, Road No 1,
Pathrika Nagar, Madhapur
Serilingampally, Madhapur, K.V.
Rangareddy,
Telangana - 500081

2564

భారత ప్రభుత్వం
Government of India



బండ్ల ప్రశాంత్
Banda Prashanth
పుట్టిన సంవత్సరం/Year of Birth: 1991
పురుషుడు / Male

ఆధార్ - సామాన్యుని హక్కు

आयकर विभाग
INCOME TAX DEPARTMENT
SPACE VISION EDIFICE



भारत सरकार
GOVT. OF INDIA



08/10/2014
Permanent Account Number

भारत सरकार
GOVERNMENT OF INDIA



దేవరపల్లి శశిశంకర్
Devarapalli Sasikanth
పుట్టిన తేదీ/DOB: 16/08/1979
పురుషుడు Male

నా ఆధార్ - నా గుర్తింపు



భారతీయ విశిష్ట గుర్తింపు ప్రాధికార సంస్థ
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

చిరునామా: S/O: కన్నూర్ కిషన్
 ఇంటి నెం 1-14-34, అర్మూర్ మండలం, అర్మూర్
 అర్మూర్, నీజామాబాదు, ఆంధ్ర ప్రదేశ్
 503224

Address: S/O: Kanoor
 Kishan, H NO 1-14-34,
 Armur mandal, Armur,
 Nizamabad, Armoor, Andhra
 Pradesh 503224



1947
 1800 182 1047



help@uidai.gov.in



www.uidai.gov.in



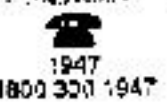
హెల్ప్ లైన్: 3-1947,
 1800-470-560011



భారతీయ విశిష్ట గుర్తింపు ప్రాధికార సంస్థ
Unique Identification Authority of India

చిరునామా: S/O: మాధవ రావు, 3-1-762
 వావిలపాల్లి, కరీంనగర్, ఆంధ్రప్రదేశ్
 కరీంనగర్, ఆంధ్ర ప్రదేశ్, 505001

Address: S/O: Madhava
 Rao, 3-1-762, vavilapalli,
 Karimnagar, Karim Nagar,
 Karimnagar, Andhra
 Pradesh, 505001



1947
 1800 330 1947



help@uidai.gov.in



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भारतीय विशिष्ट पहचान प्राधिकरण
UNIQUE IDENTIFICATION AUTHORITY OF INDIA

Address:
 S/O Devarapalli Krishna
 Reddy, Flat No
 601, Dwarakamai Mansion, Plot
 No 85/V2, Bhagyanagar
 Colony, Near Saibaba Temple
 Kukatpally, Kukatpally,
 Hyderabad
 Telangana, 500072

2662

MERA AADHAAR, MERI PEHACHAN

Customer Copy

Challan No.(ATRN) :	0499162045219	Challan generation date and time :	20-05-2019 18:24:55
Challan Expiry on :	27-May-2019 at close of business hours	Amount to pay:	INR 19800.0
Name of the Merchant Partner :	Registration and Stamps Department Government of Telangana State	Merchant order no.:	
Name of the customer :	D SASTHANTH	Mode of payment :	SBI Branch Payment
Mobile Number:	9866677617	Email ID:	NA
Additional Details :			

Note for the customer:

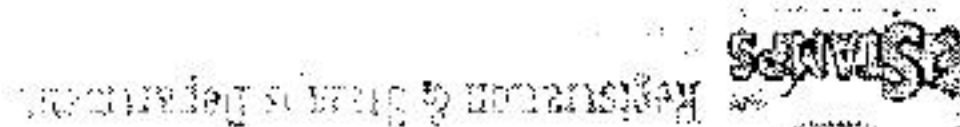
1. This challan is accepted at all branches of State Bank of India.
2. In case of any issue related to payment, kindly register your queries with sbi.pay@sbi.co.in or our toll-free number- 1800-221 401. Please quote Challan/ATRN No in all your correspondences
3. Refunds if any, to be taken up with the merchant directly. No refunds shall be entertained at SBI.

Receipt No:	3058751	P. SESHU
Check ID No:		
SBI 4275	21 MAY 2019	PBB KURAT PALLY RR.
CASH / TRANSFER		
Journal No:		
Queue No:		

e- STAMPS Document Registration eChallan Slip

e-Stamps Status

5/20/2019



Remitter / SRO / District-Registrar Details

D SASIKANTH

9866677617

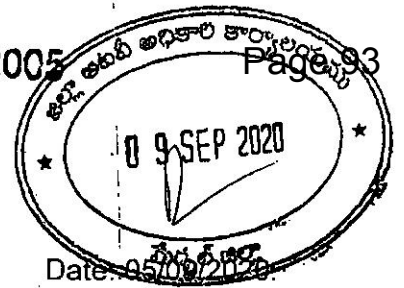
1052TJ200519

Mobile Number

Challan Number

PassCode

User ID No.	5533929	M. HARIKA
Checker ID No.		
SBI 4275	2 MAY 2019	P.B.S. Kuket paly Br
CASH / TRANSFER		Initials
Journal No.		
Queue No.		

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

From,
Smt. Sridevi Saraswati,
The Forest Range Officer,
Dulapally.

To,
The District Forest Officer,
Medchal District.

Annexure 5

Sub:- Submission of Report of Survey of ADSLR – Sy.No.445 of Gajularamaram village –Reg.

It is to submit that as per the oral instructions of District Forest Officer, Medchal District we have attended the survey of ADSLR on 06-08-2020 in Gajularamaram forest block at Sy.No. 445 and the survey team under the leadership of ADSLR has fixed the points of Sy.No. 445 on the ground. The GPS points are as follows.

- 1) 17.53350, 78.41789 2) 17.533218, 78.41372 3) 17.532050, 78.419704
4) 17.53254, 78.41727 5) 17.533177, 78.417372

On calculating the area by fixing this GPS readings the area has come to Acres 8 -12 Guntas against the pahani which is Acres 7- 01 Guntas. Inside the forest boundary the area shown was Acre 1- 08 Guntas.

This is submitted for favour of kind information and necessary action.

- Encl: 1) Map of Sy.No.445
2) Pahani copy of 445 Sy.No. submitted by O/o MRO
Qutbullapur.
3) Pahani Copy of ILRMS

Yours faithfully

Forest Range Officer,
Dulapally.
FOREST RANGE OFFICER
DULAPALLY, MEDCHAL DIST.